

**RATIFIED MINUTES OF MEETING NO.13/15 OF NORMS COMMITTEE-I (DES-I
SECTION) HELD ON 16.09.2014**

Please note:

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 13/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 was held on 16.09.2014 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DH, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. Priya Ranjan, FTDO	404	23061562 Ext.265	DGFT, U.B.

I- The Committee considered the individual cases of the agenda of this meeting generated through the online system of NLC. The decisions taken thereon are as under:

Case No.:15/11/80-ALC2/2012	Party Name:YOKOGAWA	Meet No/Date:13/80-ALC2/2014	Status: Deferred
HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date:0710088440	Defer Date:28.10.2014
	INDIA LIMITED	16.09.2014	

Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorised officer of Directorate General of Hydro Carbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.6.2014 and after that the firm has sought for 4 weeks' time vide their mail dated 28.07.2014 but this office has

not received the requisite certificate till date . The Committee decided to remind firm for expediting the requisite certificate. Case is deferred to 28.10.2014.

Case No.:17/11/80-ALC2/2012 Party Name: MOTHERSON
SUMI SYSTEMS LTD Meet No/Date:13/80-
ALC2/2014 Status:
16.09.2014 Deferred

2 HQ File RLA File Lic.No/Date:0510329275 Defer
:01/80/050/00231/AM13/ :05/24/040/00129/AM13/ 10.07.2012 Date:28.10.2014

Decision :The Committee noted that firm has not replied to deficiency letter dated 09.09.2014 and decided to wait for firm's reply. Case is deferred to 28.10.2014.

Case No.:15/26/80-ALC2/2012 Party Name:LARSEN&
TOUBRO LIMITED Meet No/Date:13/80-
ALC2/2014 Status:
16.09.2014 Deferred

HQ File RLA File Lic.No/Date:0310722249 Defer
:01/80/050/00576/AM13/ :03/95/040/00791/AM13/ 29.01.2013 Date:28.10.2014

3 **Decision :**The Committee noted that the firm has sought time for furnishing the requisite document i.e. a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations vide their letter dated 12.09.2014 which has not been received till date and decided to grant time to the firm for the aforesaid purpose. Case is deferred to 28.10.2014.

Case No.:1/26/80-ALC2/2012 Party Name:NETAFIM
IRRIGATION INDIA Meet No/Date:13/80-
ALC2/2014 Status:
16.09.2014 Deferred

4 HQ File RLA File Lic.No/Date:3410036266 Defer
:01/80/050/00562/AM13/ :34/24/040/00249/AM13/ 26.02.2013 Date:28.10.2014

Decision :The Committee noted that RA, Baroda has been requested for providing amendment sheet vide letter dated 07.03.2014 followed by reminder dated 08.05.2014, 20.06.2014 & 11.09.2014 and decided to send a letter to Shri U.K. Solanki, Jt. DGFT, Baroda from the level of DDG for expediting the amendment sheet. Case is deferred to 28.10.2014.

Case No.:33/8/80-ALC2/2013 Party Name:THYSSENKRUPP
INDUSTRIES INDIA PVT.LTD Meet No/Date:13/80-
ALC2/2014 Status:
16.09.2014 Deferred

5 HQ File RLA File Lic.No/Date:0310733011 Defer
:01/80/050/00143/AM14/ :03/95/040/00063/AM14/ 01.05.2013 Date:28.10.2014

Decision :The Committee noted that the case has been forwarded to EPCG Division for their inputs and 12th reminder dated 13.08.2014 has been given to the EPCG Division. The Committee further noted that EPCG Division has not sent their inputs till date and decided to send reminder to EPCG division for expediting their comments. Case is deferred to 28.10.2014.

6 Case No.:3/6/80-ALC2/2013 Party Name:BOTIL OIL
TOOLS INDIA PVT Meet No/Date:13/80-
ALC2/2014 Status:
LTD(FORMERLY BAKER OIL 16.09.2014 Deferred

HQ File	RLA File	Lic.No/Date:0510353884	Defer
:01/80/050/00094/AM14/	:05/23/040/00016/AM14/	13.05.2013	Date:28.10.2014

Decision : The Committee noted that the firm has sought time for furnishing the requisite document i.e. a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations vide their letter dated 09.07.2014 which has not been received till date and decided to grant time to the firm for the aforesaid purpose. Case is deferred to 28.10.2014.

Case No.:2/13/80-ALC2/2014	Party Name: RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2014	Status: Deferred
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7	HQ File	RLA File	Lic.No/Date:0910056105	Defer
	:01/80/050/00321/AM15/	:09/24/040/00074/AM14/	23.05.2013	Date:28.10.2014

Decision : The Committee noted that the hard copy of firm's application has not been received till date and decided to ask RA, Hyderabad for forwarding the hard copy of application for consideration of firm's request. Case is deferred to 28.10.2014.

Case No.:9/7/80-ALC2/2014	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:13/80-ALC2/2014	Status: Deferred
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8	HQ File	RLA File	Lic.No/Date:0710096215	Defer
	:01/80/050/00146/AM15/	:07/24/040/00066/AM14/	26.06.2013	Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 11.09.2014 and decided to wait for firm's reply. Case is deferred to 28.10.2014.

Case No.:14/15/80-ALC2/2013	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:13/80-ALC2/2014	Status: Deferred
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9	HQ File	RLA File	Lic.No/Date:0510362949	Defer
	:01/80/050/00270/AM14/	:05/23/040/00199/AM14/	20.08.2013	Date:28.10.2014

Decision : The Committee noted that the case has been forwarded to C&PC for their examination & comments and 4th reminder dated 30.07.2014 has been given to C&PC for expediting their comments and decided to remind C&PC for their comments. Case is deferred to 28.10.2014.

Case No.:16/15/80-ALC2/2013	Party Name:INDUS PRO AUTO ENGINEERS PVT.LTD.	Meet No/Date:13/80-ALC2/2014	Status: Deferred
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10	HQ File	RLA File	Lic.No/Date:0510363605	Defer
	:01/80/050/00272/AM14/	:05/23/040/00221/AM14/	26.08.2013	Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 13.06.2014 followed by reminder dated 28.07.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 28.10.2014.



Case No.:54/15/80-ALC2/2013 Party Name:SEC INDUSTRIES Meet No/Date:13/80- Status:
PVT.LTD., ALC2/2014 Deferred

16.09.2014

11 HQ File RLA File Lic.No/Date:0910057395 Defer
:01/80/050/00310/AM14/ :09/24/040/00218/AM14/ 28.08.2013 Date:28.10.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 20.06.2014 for examination & comments followed by reminder dated 28.07.2014 and decided to send another reminder to MSME. Case is deferred to 28.10.2014.

Case No.:55/15/80-ALC2/2013 Party Name:POLMOR STEEL Meet No/Date:13/80- Status:
PVT LTD ALC2/2014 Deferred

16.09.2014

12 HQ File RLA File Lic.No/Date:0910057433 Defer
:01/80/050/00311/AM14/ :09/24/040/00249/AM14/ 30.08.2013 Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 11.09.2014 and decided to wait for firm's reply. Case is deferred to 28.10.2014.

Case No.:56/15/80-ALC2/2013 Party Name:POLMOR STEEL Meet No/Date:13/80- Status:
PVT LTD ALC2/2014 Deferred

16.09.2014

HQ File RLA File Lic.No/Date:0910057434 Defer
:01/80/050/00312/AM14/ :09/24/040/00250/AM14/ 30.08.2013 Date:28.10.2014

Decision : The Committee noted that the firm's application was earlier sent to DHI and on the basis of their comments furnished vide DHI UO No. 3(68)/13-TSW(B)/243 dated 25.10.2013, a deficiency letter dated 30.01.2014 has been given to firm. After that firm has furnished their reply vide letter dated 10.05.2014 which has been forwarded to DHI on 24.07.2014, present in the meeting. Later, on recommendation of Technical Authority, DHI, firm's application dated 22.08.2013 along with enclosures and firm's reply dated 10.05.2014 alongwith its enclosures & copy of deficiency letter dated 25.10.2013 were forwarded to TA, MSME on 30.7.2014 & 27.08.2014 respectively. The Committee further noted that firm's application dated 22.08.2013 alongwith copy of their forwarding letter dated 26.08.2013 addressed to Jt. DGFT, Hyderabad & its enclosures has been again sent to MSME on 15.09.2014 on the basis of e-mail dated 12.09.2014 of Technical Authority, MSME. Case is deferred to 28.10.2014.

Case No.:36/15/80-ALC2/2013 Party Name:BOTIL OIL Meet No/Date:13/80- Status:
TOOLS INDIA PVT ALC2/2014 Deferred
LTD(FORMERLY BAKER OIL 16.09.2014

HQ File RLA File Lic.No/Date:0510364996 Defer
:01/80/050/00292/AM14/ :05/23/040/00225/AM14/ 09.09.2013 Date:28.10.2014

14 **Decision :** The Committee noted that the firm has sought time for furnishing the requisite document i.e. a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations vide their letter dated 09.07.2014 which has not been received till date and decided to grant time to the firm for the aforesaid purpose. Case is deferred to 28.10.2014.

Case No.:1/18/80-ALC2/2013 Party Name: GREATOO Meet No/Date:13/80- Status:
MOULDS INDIA PRIVATE ALC2/2014 Deferred
LIMITED 16.09.2014

HQ File
15 :01/80/050/00331/AM14/ RLA File :04/24/040/00123/AM14 Lic.No/Date:0410149958 Defer
17.09.2013 Date:28.10.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 09.09.2014 as the subject matter pertains to them. The Committee also noted that the deficiency letter dated 04.07.2014 has been given to the firm earlier on the basis of DHI comments. Case is deferred to 28.10.2014.

Case No.:46/15/80-ALC2/2013 Party Name: BOTIL OIL Meet No/Date:13/80- Status:
TOOLS INDIA PVT ALC2/2014 Deferred
LTD(FORMERLY BAKER OIL 16.09.2014

HQ File
:01/80/050/00302/AM14/ RLA File :05/23/040/00245/AM14/ Lic.No/Date:0510366074 Defer
19.09.2013 Date:28.10.2014

16 **Decision :** The Committee noted that the firm has sought time for furnishing the requisite document i.e. a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations vide their letter dated 09.07.2014 which has not been received till date and decided to grant time to the firm for the aforesaid purpose. Case is deferred to 28.10.2014.

Case No.:30/18/80-ALC2/2013 Party Name:AKSH OPTI Meet No/Date:13/80- Status:
FIBRE LTD. ALC2/2014 Deferred
16.09.2014

HQ File
17 :01/80/050/00360/AM14/ RLA File :05/23/040/00251/AM14/ Lic.No/Date:0510366271 Defer
20.09.2013 Date:28.10.2014

Decision : The Committee noted that the firm's reply dated 14.8.2014 has been sent to DEIT on 27.8.2014 for examination & comments and DEIT has informed Committee that they have called firm's representative by granting 'Personal Hearing' to the firm. The Committee decided to wait for their comments. Case is deferred to 28.10.2014.

Case No.:17/18/80-ALC2/2013 Party Name:BHARAT HEAVY Meet No/Date:13/80- Status:
ELECTRICALS LIMITED ALC2/2014 Approved
16.09.2014

HQ File
18 :01/80/050/00347/AM14/ RLA File :11/24/040/00004/AM14/ Lic.No/Date:1110027689
26.09.2013

Decision : The Committee decided to ratify norms on the basis of DHI UO No. 3(51)/13-TSW(B)12 dated 22.08.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

19 Case No.:34/18/80-ALC2/2013 Party Name: LARSEN& Meet No/Date:13/80- Status:
TOUBRO LIMITED ALC2/2014 Deferred

16.09.2014

HQ File RLA File Lic.No/Date:0310751272 Defer
:01/80/050/00364/AM14/ :03/95/040/00268/AM14/ 26.09.2013 Date:28.10.2014

Decision :The Committee noted that the matter pertains to M/o Defence and decided to forward the firm's application to M/o Defence for examination and comments. Case is deferred to 28.10.2014.

Case No.:21/18/80-ALC2/2013 Party Name:BOTIL OIL Meet No/Date:13/80- Status:
TOOLS INDIA PVT ALC2/2014 Deferred
LTD/FORMERLY BAKER OIL 16.09.2014

HQ File RLA File Lic.No/Date:0510367148 Defer
:01/80/050/00351/AM14/ :05/23/040/00273/AM14/ 30.09.2013 Date:28.10.2014

20 **Decision :**The Committee noted that the firm has sought time for furnishing the requisite document i.e. a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations vide their letter dated 09.07.2014 which has not been received till date and decided to grant time to the firm for the aforesaid purpose. Case is deferred to 28.10.2014.

Case No.:9/18/80-ALC2/2013 Party Name:ALSTOM INDIA Meet No/Date:13/80- Status:
LIMITED, ALC2/2014 Deferred
16.09.2014

21 HQ File RLA File Lic.No/Date:3210068243 Defer
:01/80/050/00339/AM14/ :32/21/040/00111/AM14/ 07.10.2013 Date:28.10.2014

Decision :The Committee noted that the firm's reply dated 07.4.2014 has been sent to DHI on 06.06.2014 and firm's application along with their aforesaid reply have been sent to DEIT on 09.9.2014 also for their examination & comments and decided to wait for their comments. Case is deferred to 28.10.2014.

Case No.:19/18/80-ALC2/2013 Party Name:VSM VENTURE Meet No/Date:13/80- Status:
CONTROL SYSTEMS P.LTD ALC2/2014 Deferred
16.09.2014

HQ File RLA File Lic.No/Date:0510367680 Defer
:01/80/050/00349/AM14/ :05/24/040/00233/AM14/ 07.10.2013 Date:28.10.2014

22 **Decision :**The Committee noted that firm has neither replied to deficiency letter dated 16.04.2014 sent by DEIT directly followed by reminder dated 17.6.2014,e-mail dated 20.6.2014 nor sent clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) which has been sought vide DES-1 letter dated 27.01.2014 followed by reminder dated 20.03.2014, e-mail dated 31.03.2014, final reminder dated 16.9.2014 and decided to wait for 15 days more for the firm's reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 28.10.2014.

23 Case No.:36/19/81-ALC2/2013 Party Name:SAI LINKS Meet No/Date:13/80- Status:
(INDIA) P.LTD. ALC2/2014 Deferred

HQ File RLA File 16.09.2014
:01/81/050/00350/AM14/ :31/83/040/00129/AM14 Lic.No/Date:3110060918 Defer
25.10.2013 Date:28.10.2014

Decision :The Committee noted that firm has not replied to deficiency letter dated 15.05.2014 followed by reminder dated 28.07.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 28.10.2014.

Case No.:31/18/80-ALC2/2013 Party Name:GE INDIA Meet No/Date:13/80- Status:
INDUSTRIAL PRIVATE ALC2/2014 Deferred
LIMITED 16.09.2014
HQ File RLA File Lic.No/Date:3110060945 Defer
:01/80/050/00361/AM14/ :31/83/040/00126/AM14/ 30.10.2013 Date:28.10.2014

²⁴ **Decision :**The Committee noted that firm has not replied to deficiency letter dated 10.07.2014 followed by reminder dated 09.09.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 28.10.2014.

Case No.:4/21/80-ALC2/2013 Party Name: CARDINAL Meet No/Date:13/80- Status:
YACHTS ALC2/2014 Deferred
16.09.2014
HQ File RLA File Lic.No/Date:0310756453 Defer
:01/80/050/00400/AM14/ :03/94/040/00516/AM14/ 31.10.2013 Date:28.10.2014

Decision :The Committee noted that firm's application has been sent to DG, Shipping, Mumbai followed by reminders dated 20.03.2014, 09.05.2014, e-mail message 09.05.2014 for expediting their comments and after that O/o DG, Shipping have informed that they have not received the firm's application. The Committee further noted that the firm's application has been sent to them again on 05.06.2014 by speed post followed by reminder dated 30.07.2014, e-mail message dated 30.07.2014 & another reminder dated 09.09.2014 but their comments have not been received till date and decided to send the firm's application to MSME for their examination & comments. Case is deferred to 28.10.2014.

Case No.:19/24/80-ALC2/2013 Party Name: ZENITH Meet No/Date:13/80- Status:
PRECISION PVT LTD., ALC2/2014 Deferred
16.09.2014

HQ File RLA File Lic.No/Date:0710099452 Defer
:01/80/050/00496/AM14/ :07/24/040/00232/AM14/ 07.11.2013 Date:28.10.2014

²⁶ **Decision :** The Committee noted that the firm has not clarified the type of export (whether physical export or deemed export against invalidation letter to EPCG license) sought vide letter dated 14.02.2014 followed by reminder 20.3.2014, e-mail message 21.3.2014, reminder 17.6.2014, e-mail 20.6.2014. The Committee also noted that firm's reply dated 21.07.2014 through which firm has informed that the raw material consumption for all the three items of the finished goods contained in the subject AA were fixed/recommended in the various previous licenses has been sent to MSME

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on 13.08.2014 for examination & comments and decided to remind MSME for expediting their comments. Case is deferred to 28.10.2014.

Case No.:20/24/80-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD.,	Meet No/Date:13/80-ALC2/2014 16.09.2014	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0710099453 07.11.2013	Defer Date:28.10.2014
:01/80/050/00497/AM14/	:07/24/040/00248/AM14/		

Decision : The Committee noted that the firm has not clarified the type of export (whether physical export or deemed export against invalidation letter to EPCG license) sought vide letter dated 14.02.2014 followed by e-mail message 21.3.2014, reminder 17.6.2014, e-mail 20.6.2014. The Committee also noted that firm's reply dated 21.07.2014 through which firm has informed that the raw material consumption for all the three items of the finished goods contained in the subject AA were fixed/recommended in the various previous licenses has been sent to MSME on 13.08.2014 for examination & comments and decided to remind MSME for expediting their comments. Case is deferred to 28.10.2014.

Case No.:1/21/80-ALC2/2013	Party Name:ANALYSER INSTRUMENT CO.PVT.LTD.	Meet No/Date:13/80-ALC2/2014 16.09.2014	Status: Deferred
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HQ File	RLA File	Lic.No/Date:1310045080 18.11.2013	Defer Date:28.10.2014
:01/80/050/00397/AM14/	:13/24/040/00023/AM14/		

Decision : The Committee noted that firm has not replied to deficiency letter dated 09.09.2014 followed by e-mail dated 09.09.2014 and decided to wait for firm's reply. Case is deferred to 28.10.2014.

Case No.:14/21/80-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:13/80-ALC2/2014 16.09.2014	Status: Deferred
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HQ File	RLA File	Lic.No/Date:3210070400 28.11.2013	Defer Date:28.10.2014
:01/80/050/00410/AM14/	:32/21/040/00141/AM14/		

Decision : The Committee noted that firm's reply dated 07.04.2014 sent to DHI on 06.06.2014 for examination & comments and decided to remind DHI for expediting their comments. Case is deferred to 28.10.2014.

Case No.:22/21/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:13/80-ALC2/2014 16.09.2014	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0510372329 29.11.2013	Defer Date:28.10.2014
:01/80/050/00418/AM14/	:05/23/040/00343/AM14/		

Decision : The Committee noted that the firm has sought time for furnishing the requisite document i.e. a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations vide their letter dated 09.07.2014 which has not been received till date and decided to grant time to the firm for the aforesaid purpose. Case

is deferred to 28.10.2014.

Case No.:19/21/80-ALC2/2013 Party Name:GLOBE HI-FABS Meet No/Date:13/80-ALC2/2014 Status: Deferred
16.09.2014

HQ File RLA File Lic.No/Date:0510373038 Defer
:01/80/050/00413/AM14/ :05/23/040/00363/AM14/ 10.12.2013 Date:28.10.2014

Decision : The Committee noted that the firm has not furnished proper reply in respect of deficiency letter dated 20.06.2014 as per the written comments of Technical Authority, MSME sent by e-mail dated 12.09.2014. The Committee also noted Technical Authority, MSME's comments given in the meeting that the information furnished by the firm against the AA No. 510373038 dated 10.12.2013 for parts appears to be the information against another deficiency letter dated 510373033 dated 10.12.2013 i.e. not connected with the above mentioned subject Advance Authorisation and decided to ask the firm to furnish the proper reply in respect of subject Advance Authorisation. Case is deferred to 28.10.2014.

Case No.:21/21/80-ALC2/2013 Party Name:GLOBE HI-FABS Meet No/Date:13/80-ALC2/2014 Status: Deferred
16.09.2014

HQ File RLA File Lic.No/Date:0510373033 Defer
:01/80/050/00417/AM14/ :05/23/040/00364/AM14/ 10.12.2013 Date:28.10.2014

Decision : The Committee noted that the firm has not furnished proper reply in respect of deficiency letter dated 20.06.2014 as per the written comments of Technical Authority, MSME sent by e-mail dated 12.09.2014. The Committee also noted Technical Authority, MSME's comments given in the meeting that the information furnished by the firm against the AA No. 510373033 dated 10.12.2013 for parts appears to be the information against another deficiency letter dated 510373038 dated 10.12.2013, i.e. not connected with the above mentioned subject Advance Authorisation and decided to ask the firm to furnish the proper reply in respect of subject Advance Authorisation. Case is deferred to 28.10.2014.

Case No.:17/21/80-ALC2/2013 Party Name:DEE Meet No/Date:13/80-ALC2/2014 Status: Deferred
DEVELOPMENT ENGINEERS LTD. 16.09.2014

HQ File RLA File Lic.No/Date:0510373370 Defer
33 :01/80/050/00413/AM14/ :05/23/040/00373/AM14/ 12.12.2013 Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 20.06.2014 followed by reminder dated 09.09.2014 and decided to wait for firm's reply. Case is deferred to 28.10.2014.

Case No.:17/24/80-ALC2/2013 Party Name:DRIPLEX WATER Meet No/Date:13/80-ALC2/2014 Status: Deferred
ENGINEERING LTD. 16.09.2014

³⁴ HQ File RLA File Lic.No/Date:0510374413 Defer
:01/80/050/00494/AM14/ :05/23/040/00370/AM14/ 24.12.2013 Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 11.06.2014

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which has been resend to them again on 09.9.2014 as per their request and decided to send reminder to the firm for expediting reply. Case is deferred to 28.10.2014.

Case No.:18/24/80-ALC2/2013 Party Name: DRIPLEX WATER ENGINEERING LTD. Meet No./Date:13/80-ALC2/2014 16.09.2014 Status: Deferred

35 HQ File RLA File :05/23/040/00371/AM14/ Lic.No./Date:0510374411 24.12.2013 Defer Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 11.06.2014 which has been resend to them again on 09.9.2014 as per their request and decided to send reminder to the firm for expediting reply. Case is deferred to 28.10.2014.

Case No.:29/21/80-ALC2/2013 Party Name: BHARAT HEAVY ELECTRICALS LIMITED Meet No./Date:13/80-ALC2/2014 16.09.2014 Status: Approved

36 HQ File RLA File :61/24/040/00063/AM14/ Lic.No./Date:6110001114 30.12.2013

Decision : The Committee decided to ratify norms on the basis of D/o Defence Production, M/o Defence I.D. No. 3(6)/2014/D(EPC) dated 28.8.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.:5/24/80-ALC2/2013 Party Name: ISGEC HEAVY ENGINEERING LIMITED Meet No./Date:13/80-ALC2/2014 16.09.2014 Status: Approved

HQ File RLA File :01/80/050/00482/AM14/ :05/23/040/00408/AM14/ Lic.No./Date:0510375761 09.01.2014

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/126/2014-TSW/37 dated 16.09.2014 which are as under:-

1. Net Empty weights of export items may be specified as under:

Sl. No.	Net Empty Weight (Kgs)	Sl. No.	Net Empty Weight (Kgs)	Sl. No.	Net Empty Weight (Kgs)	Sl. No.	Net Empty Weight (Kgs)
1	75660	9	1875	17	19300	25	30500
2	37150	10	8000	18	59350	26	11500
3	37000	11	3000	19	39050	27	47100
4	19300	12	30500	20	13950	28	30250
5	59350	13	11500	21	47780	29	30250
6	39050	14	75660	22	1875		
7	13950	15	37150	23	8000		
8	47780	16	37000	24	3000		

1. Word "Relevant" may be prefixed with the description of import items Nos. 1, 3 to 8 and 16 to 18.
2. Quantity of import item at Sl.No. 1 may be allowed as 1.0417 Kgs/Kg. content in the export

- products as Sl. No. 1, 2, 5 to 7, 14,15,18,19 & 20 as claimed by the firm.
3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 6300 Kgs.
 4. Quantity of import item at Sl. No. 3 may be allowed as 1,0417 Kgs./Kg. content in the export products as Sl. No. 5 to 8 & 18 to 21 as claimed by the firm.
 5. Quantity of import item at Sl.No. 4 may be allowed as 1.0417 Kgs/Kg. content in the export products as Sl. No. 6,7,19 & 20 as claimed by the firm.
 6. Quantity of import item at Sl.No. 5 may be allowed as 1.0419 Kgs/Kg. content in the export products as Sl. No. 5 to 8 &18 to 21 as claimed by the firm.
 7. Quantity of import item at Sl.No. 6 may be allowed as 1.0417 Kgs/Kg. content in the export products as Sl. No. 1,3,4, 9 to 14,16,17 & 22 to 29 as claimed by the firm.
 8. Quantity of import item at Sl.No. 7 may be allowed as 1.0416 Kgs/Kg. content in the export products as Sl. No. 3,4,9,11,13,16,17,22,24,26 & 27 as claimed by the firm.
 9. Quantity of import item at Sl.No. 8 may be allowed as 1.0417 Kgs/Kg. content in the export products as Sl. No. 3,4,9,10,12,13,16,17,22,23 & 25 to 29 as claimed by the firm.
 10. Quantity of import item at Sl.No. 9 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as 23020 Kgs. Inclusive of 25.8% wastage after taking 20% recovery from scrap.
 11. Quantity of import item at Sl.No. 10 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as 21883 Kgs. Inclusive of 30.5% wastage after taking 20% recovery from scrap.
 12. Quantity of import item at Sl.No. 11 may be allowed as 14 Nos. on net to net basis. Duty free weight of this item may be allowed as 87897 Kgs. Inclusive of 61.2 % wastage after taking 20% recovery from scrap.
 13. Quantity of import item at Sl.No. 12 may be allowed as 44 Nos. on net to net basis. Duty free weight of this item may be allowed as 30731 Kgs. Inclusive of 6.7% wastage after taking 20% recovery from scrap.
 14. Quantity of import item at Sl.No. 13 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 14080 Kgs. Inclusive of 4.17% wastage.
 15. Quantity of import item at Sl.No. 14 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 1000 Kgs. Inclusive of 4.17% wastage.
 16. Quantity of import item at Sl.No. 15 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 560 Kgs. Inclusive of 4.17% wastage.
 17. Quantity of import item at Sl.No. 16 may be allowed as 1.0417 Kgs/Kg. content in the export products as Sl.No. 28 & 29 as claimed by the firm.
 18. Description of import items at Sl.No. 17 & 18 may be kept as per amendment sheet No.1 dated 04.02.2014.
 19. Quantity of import item at Sl.No. 17 may be allowed as 194490 Kgs (199594 Meters) inclusive of 2% wastage.
 20. Quantity of import item at Sl.No. 18 may be allowed as 74654 Kgs (155206 Meters) inclusive of 2% wastage.
 21. Quantities of import items at Sl.No. 19 to 23 may be allowed as applied for i.e. 4100 Kgs., 6300 Kgs., 900 Kgs., 1800 Kgs. & 400 Kgs. respectively.

RLA may take necessary action accordingly.

16.09.2014

HQ File
:01/80/050/00514/AM14/

RLA File
:03/95/040/00781/AM14/

Lic.No/Date:0310766034
13.01.2014 Defer
Date:28.10.2014

Decision : The Committee noted that the firm's reply dated 19.8.2014 has been sent to DHI on 27.08.2014 and decided to remind DHI for expediting their comments. Case is deferred to 28.10.2014.

Case No.:45/24/80-ALC2/2013 Party Name: GEA ECOFLEX
INDIA PVT.LTD.

Meet No/Date:13/80-
ALC2/2014 Status:
16.09.2014 Deferred

39 HQ File
:01/80/050/00522/AM14/

RLA File
:03/94/040/00880/AM14/

Lic.No/Date:0310766285 Defer
15.01.2014 Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 30.07.2014 followed by e-mail message dated 30.07.2014 and decided to send reminder to the firm. Case is deferred to 28.10.2014.

Case No.:1/23/80-ALC2/2013

Party Name: APEX TEST
TECHNOLOGIES,

Meet No/Date:13/80-
ALC2/2014 Status:
16.09.2014 Deferred

40 HQ File
:01/80/050/00427/AM14/

RLA File
:07/24/040/00310/AM14/

Lic.No/Date:0710101331 Defer
17.01.2014 Date:28.10.2014

Decision : The Committee noted that the firm's reply dated 29.7.2014 has been sent to DEIT on 27.08.2014 for examination & comments. The Committee further noted that DEIT has granted 'PH' to firm vide their letter dated 28.8.2014 and decided to wait for their comments. Case is deferred to 28.10.2014.

Case No.:40/24/80-ALC2/2013

Party Name: LARSEN&
TOUBRO LIMITED

Meet No/Date:13/80-
ALC2/2014 Status:
16.09.2014 Approved

HQ File
:01/80/050/00517/AM14/

RLA File
:03/95/040/00830/AM14/

Lic.No/Date:0310766662
17.01.2014

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/126/2014-TSW/41 dated 16.09.2014 which are as under:-

1. Net Fabricated weights of 760.121 MT, 595.707 MT, 1464.392 MT, 2334.644 MT & 290.108 MT may be specified with the quantities of export products at Sl. No. 1, 2, 3, 4 & 5 respectively.
2. List of import items may be revised as per the revised list submitted by the firm vide their letter dated 4th September, 2014 (copy enclosed).
3. Import items at Sl. 1 & 2 shall be of relevant grade and thickness as contained in the export products.
4. Import item at Sl. No. 5 shall be of relevant grade and dia. as contained in the export products.
5. Quantity of import item at Sl. No. 1 may be allowed as 3971391 Kgs as 1.0373 Kgs./kg. content in the export products as claimed by the firm.
6. Quantity of import item at Sl. No. 2 may be allowed as 315246 Kgs as 1.0485 Kgs./kg.

- content in the export products after taking 1/3rd recovery from scrap.
7. Quantity of import item at Sl. No. 3 may be allowed as 66 Nos.(115929 Kgs.) on net to net basis with accountability clause.
 8. Quantity of import item at Sl. No. 4 may be allowed as 50 Nos.(167 Kgs.) on net to net basis with accountability clause.
 9. Quantity of import item at Sl. No. 5 may be allowed as 8786 Meters(13964 Kgs.) inclusive of 0.83 % wastage as claimed by the firm.
 10. Quantities of import items at Sl. No. 6, 7 & 8 (welding Consumables) may be allowed as 97871 Kgs. , 116093 Kgs. & 116093 Kgs. respectively

RLA may take necessary action accordingly.

Case No.:46/24/80-ALC2/2013 Party Name:CREATOO
MOLDS INDIA PRIVATE
LIMITED Meet No/Date:13/80-
ALC2/2014 Status:
Deferred

42 :01/80/050/00523/AM14/ RLA File Lic.No/Date:0410154390 Defer
Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 followed by reminder dated 09.09.2014 and decided to wait for firm's reply. Case is deferred to 28.10.2014.

Case No.:21/7/80-ALC2/2014 Party Name:DYNAMATIC
TECHNOLOGIES LIMITED, Meet No/Date:13/80-
ALC2/2014 Status:
Deferred

43 HQ File RLA File Lic.No/Date:0710101865 Defer
Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 04.09.2014 and decided to wait for firm's reply. Case is deferred to 28.10.2014.

Case No.:11/7/80-ALC2/2014 Party Name:SUTURES INDIA
PRIVATE LIMITED, Meet No/Date:13/80-
ALC2/2014 Status:
Deferred

44 :01/80/050/00148/AM15/ RLA File Lic.No/Date:0710102920 Defer
Date:28.10.2014

Decision : The Committee noted that the firm's application has been sent to C&PC on 28.07.2014 for examination & comments and decided to remind firm for expediting their reply. Case is deferred to 28.10.2014.

Case No.:46/10/80-ALC2/2014 Party Name:WELD FUSE PVT.
LTD. Meet No/Date:13/80-
ALC2/2014 Status:
Approved

45 HQ File RLA File Lic.No/Date:0910059560
Date:14.03.2014

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/126/2014-TSW/37 dated 16.09.2014 which are as under:-



- 1 Word 'Relevant' may be prefixed with the description of import items at Sl. No. 1 & 2 and their quantities may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1.
- 2 Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 2297.7 Kgs. being 4 % weight of import item at Sl. No. 2.
- 3 Word 'Relevant' may be prefixed with the description of import items at Sl. No. 4 & 5 and their quantities may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 2.
- 4 Quantity of import item at Sl. No. 6 may be allowed as applied for i.e. 306.9 Kgs. being 4 % weight of import item at Sl. No. 5.

RLA may take necessary action accordingly.

Case No.:19/7/80-ALC2/2014 Party Name: Y-TEC INDIA PVT. LTD., Meet No/Date:13/80-ALC2/2014 16.09.2014 Status: Deferred

46 HQ File RLA File :05/24/040/00483/AM14/ Lic.No/Date:0510382361 21.03.2014 Defer Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 27.08.2014 and decided to send reminder to the firm. Case is deferred to 28.10.2014.

Case No.:5/10/80-ALC2/2014 Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD. Meet No/Date:13/80-ALC2/2014 16.09.2014 Status: Deferred

47 HQ File RLA File :03/95/040/01051/AM14/ Lic.No/Date:0310777600 08.04.2014 Defer Date:28.10.2014

Decision : The Committee decided to ask the firm to furnish information as per DC MSME UO Note No. 30(118)/2014-ME dated 11.09.2014 (Copy of the said communication to be forwarded to firm) Case is deferred to 28.10.2014.

Case No.:2/7/80-ALC2/2014 Party Name: DEE DEVELOPMENT ENGINEERS LTD. Meet No/Date:13/80-ALC2/2014 16.09.2014 Status: Deferred

48 HQ File RLA File :05/23/040/00009/AM15/ Lic.No/Date:0510384029 15.04.2014 Defer Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 30.07.2014 followed by e-mail dated 30.07.2014 and decided to send reminder to the firm. Case is deferred to 28.10.2014.

Case No.:13/7/80-ALC2/2014 Party Name: OMEGA ICEHILL PRIVATE LIMITED Meet No/Date:13/80-ALC2/2014 16.09.2014 Status: Deferred

49 HQ File RLA File :05/24/040/00002/AM15/ Lic.No/Date:0510384078 15.04.2014 Defer Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 12.09.2014 and

decided to wait for firm's reply. Case is deferred to 28.10.2014.

Case No.:44/10/80-ALC2/2014 Party Name: BHARAT HEAVY ELECTRICALS LIMITED Meet No/Date:13/80-ALC2/2014 Status: Deferred
16.09.2014

50 HQ File RLA File Lic.No/Date:0910059791 Defer
:01/80/050/00240/AM15/ :09/24/040/00631/AM14/ 21.04.2014 Date:28.10.2014

Decision : The Committee noted that the firm's letter dated 16.08.2014 has been sent to DHI on 12.09.2014 and decided to wait for DHI comments. Case is deferred to 28.10.2014.

Case No.:31/7/80-ALC2/2014 Party Name: GAS TECH PROCESS ENGINEERING INDIA PVT. LTD., Meet No/Date:13/80-ALC2/2014 Status: Deferred
16.09.2014

51 HQ File RLA File Lic.No/Date:0510384861 Defer
:01/80/050/00168/AM15/ :05/23/040/00468/AM14/ 24.04.2014 Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 30.07.2014 followed by e-mail dated 30.07.2014 and decided to send reminder to the firm. Case is deferred to 28.10.2014.

Case No.:1/7/80-ALC2/2014 Party Name: AUTOMAT IRRIGATION PVT. LTD. Meet No/Date:13/80-ALC2/2014 Status: Deferred
16.09.2014

52 HQ File RLA File Lic.No/Date:0510385020 Defer
:01/80/050/00138/AM15/ :05/23/040/00013/AM15/ 25.04.2014 Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 30.07.2014 given by C&PC directly followed by DGFT reminder dated 09.09.2014 alongwith the copy of aforesaid C&PC deficiency letter and decided to wait for firm's reply. Case is deferred to 28.10.2014.

Case No.:12/7/80-ALC2/2014 Party Name: SPIRAL EHL ENGINEERING PRIVATE LIMITED Meet No/Date:13/80-ALC2/2014 Status: Deferred
16.09.2014

53 HQ File RLA File Lic.No/Date:0510385024 Defer
:01/80/050/00149/AM15/ :05/24/040/00494/AM14/ 25.04.2014 Date:28.10.2014

Decision : The Committee decided to ask the firm to furnish information as per DC (MSME) UO Note No. 30(124)/2014-ME dated 15.09.2014 (Copy of the said communication to be forwarded to firm)
Case is deferred to 28.10.2014.

Case No.:28/7/80-ALC2/2014 Party Name: ISGEC HEAVY ENGINEERING LIMITED Meet No/Date:13/80-ALC2/2014 Status: Approved
16.09.2014

54 HQ File RLA File Lic.No/Date:0510384966
:01/80/050/00165/AM15/ :05/23/040/00001/AM15/ 25.04.2014

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide

their ID No. 12/126/2014-TSW/54 dated 16.09.2014 which are as under:-

1. Net Empty weights of 64.5 MT may be specified with the quantity of export products.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1.
3. Words "19.05 mm (OD)x 2.11 mm(thk.)" may be suffixed with the description of import item and its quantity may be allowed as 38513.6 Kgs. (40253.5 Meters) inclusive of 2 % wastage.

RLA may take necessary action accordingly.

Case No.:29/7/80-ALC2/2014 Party Name: ISGEC HEAVY ENGINEERING LIMITED Meet No/Date:13/80-ALC2/2014 16.09.2014 Status: Approved

HQ File RLA File
:01/80/050/00166/AM15/ :05/23/040/00002/AM15/ Lic.No/Date:0510384967 25.04.2014

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/126/2014-TSW/55 dated 16.09.2014 which are as under:-

1. Net Empty weights of 43 MT may be specified with the quantity of export products.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1.
3. Words "19.05 mm (OD)x 2.11 mm(thk.)" may be suffixed with the description of import item and its quantity may be allowed as 25676 Kgs. (26835.6 Meters) inclusive of 2 % wastage.

RLA may take necessary action accordingly.

Case No.:42/10/80-ALC2/2014 Party Name: BHARAT HEAVY ELECTRICALS LIMITED Meet No/Date:13/80-ALC2/2014 16.09.2014 Status: Approved

HQ File RLA File
:01/80/050/00238/AM15/ :04/24/040/00007/AM15/ Lic.No/Date:0410157527 01.05.2014

Decision : The Committee decided to ratify norms on the basis of DHI communication No. 33(104)/BOIL/BHEL/2014-TSW dated 20.08.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.:25/7/80-ALC2/2014 Party Name: DAYCO VIKAS POWER TRANSMISSION PVT. LTD. Meet No/Date:13/80-ALC2/2014 16.09.2014 Status: Approved

HQ File RLA File
:01/80/050/00162/AM15/ :05/23/040/00025/AM15/ Lic.No/Date:0510385651 02.05.2014

Decision : The Committee decided to ratify norms on the basis of DC (MSME) UO Note No. 30(125)/2014- ME dated 16.09.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.:27/7/80-ALC2/2014 Party Name: MOTHERSON SUMI SYSTEMS LTD., Meet No/Date:13/80-ALC2/2014 16.09.2014 Status: Approved



HQ File RLA File Lic.No/Date:0510385729
:01/80/050/00164/AM15/ :05/24/040/00046/AM15 05.05.2014

Decision : The Committee decided to ratify norms on the basis of C&PC OM No. 46011/61/2013-PC-II dated 19.08.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.:10/7/80-ALC2/2014 Party Name: SMC Meet No/Date:13/80-
PNEUMATICS (INDIA) ALC2/2014 **Status:**
PRIVATE LIMITED 16.09.2014 **Deferred**

59 HQ File RLA File Lic.No/Date:0510385912 **Defer**
:01/80/050/00147/AM15/ :05/24/040/00498/AM14/ 06.05.2014 Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 28.07.2014 and decided to send reminder to the firm. Case is deferred to 28.10.2014.

Case No.:2/4/80-ALC2/2014 Party Name: SCREEN-O-TEX Meet No/Date:13/80-
(INDIA) PVT.LTD. ALC2/2014 **Status:**
16.09.2014 **Deferred**

60 HQ File RLA File Lic.No/Date:0810131122 **Defer**
:01/80/050/00085/AM15/ :08/24/040/00058/AM15/ 07.05.2014 Date:28.10.2014

Decision : The Committee noted that RA, Ahmedabad has been requested for furnishing hard copy of the firm's application vide letter dated 20.06.2014 followed by reminder dated 28.07.2014 and decided to remind RA, Ahmedabad again. Case is deferred to 28.10.2014.

Case No.:22/7/80-ALC2/2014 Party Name: EBM-PAPST Meet No/Date:13/80-
INDIA PRIVATE LIMITED ALC2/2014 **Status:**
16.09.2014 **Deferred**

61 HQ File RLA File Lic.No/Date:0410157726 **Defer**
:01/80/050/00159/AM15/ :04/24/040/00022/AM15/ 07.05.2014 Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 30.07.2014 followed by e-mail dated 30.07.2014 and decided to send reminder to the firm. Case is deferred to 28.10.2014.

Case No.:6/7/80-ALC2/2014 Party Name: THERMAX LTD., Meet No/Date:13/80-
ALC2/2014 **Status:**
16.09.2014 **Deferred**

62 HQ File RLA File Lic.No/Date:3110063935 **Defer**
:01/80/050/00143/AM15/ :31/83/040/00021/AM15/ 09.05.2014 Date:28.10.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 20.06.2014 for examination & comments followed by reminder dated 28.07.2014 and decided to remind DHI for expediting their comments. Case is deferred to 28.10.2014.

63 **Case No.:48/10/80-ALC2/2014** Party Name: Meet No/Date:13/80-
UNDERCARRIAGE AND ALC2/2014 **Status:**
TRACTOR PARTS PVT.LTD. 16.09.2014 **Deferred**

HQ File RLA File Lic.No/Date:0310781237 Defer
:01/80/050/00244/AM15/ :03/95/040/00117/AM15/ 09.05.2014 Date:28.10.2014

Decision : The Committee decided to ask the firm to furnish information as per DC (MSME) UO Note No. 30(122)/2014-ME dated 15.09.2014 (Copy of the said communication to be forwarded to firm)
Case is deferred to 28.10.2014.

Case No.:49/10/80-ALC2/2014 Party Name: Meet No/Date:13/80- Status:
UNDERCARRIAGE AND ALC2/2014 Deferred
TRACTOR PARTS PVT.LTD. 16.09.2014

64 HQ File RLA File Lic.No/Date:0310781233 Defer
:01/80/050/00245/AM15/ :03/95/040/00118/AM15/ 09.05.2014 Date:28.10.2014

Decision : The Committee decided to ask the firm to furnish information as per DC (MSME) UO Note No. 30(123)/2014-ME dated 15.09.2014 (Copy of the said communication to be forwarded to firm)
Case is deferred to 28.10.2014.

Case No.:26/7/80-ALC2/2014 Party Name:DEE Meet No/Date:13/80- Status:
DEVELOPMENT ENGINEERS ALC2/2014 Deferred
LTD. 16.09.2014

65 HQ File RLA File Lic.No/Date:0510386313 Defer
:01/80/050/00163/AM15/ :05/23/040/00054/AM15/ 12.05.2014 Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 30.07.2014 followed by e-mail dated 30.07.2014 and decided to send reminder to the firm. Case is deferred to 28.10.2014.

Case No.:45/10/80-ALC2/2014 Party Name:UNI VTL. Meet No/Date:13/80- Status:
PRECISION PVT. LTD. ALC2/2014 Deferred
16.09.2014

66 HQ File RLA File Lic.No/Date:0310781348 Defer
:01/80/050/00241/AM15/ :03/95/040/00116/AM15/ 12.05.2014 Date:28.10.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 01.08.2014 for examination & comments but their comments have not been received and decided to remind MSME for expediting their comments. Case is deferred to 28.10.2014.

Case No.:3/7/80-ALC2/2014 Party Name:BOTIL OIL Meet No/Date:13/80- Status:
TOOLS INDIA PVT ALC2/2014 Deferred
LTD(FORMERLY BAKER OIL 16.09.2014

HQ File RLA File Lic.No/Date:0510386490 Defer
:01/80/050/00140/AM15/ :05/23/040/00458/AM14/ 13.05.2014 Date:28.10.2014

67 **Decision :** The Committee noted that the Technical Authority, DHI present in the meeting has given the inputs in respect of ratification of norms of subject. The Committee also noted that the firm's supplying products to M/s. ONGC Ltd, Vadodara. The Chairman, NC-I has explained firm's representative, Shri, H.S. Walia , General Manager (Commercial) in the previous meeting about the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that

the said imported goods are required for petroleum operations, in such cases. The Committee decided to ask the firm to furnish the aforesaid certificate in this case also. Case is deferred to 28.10.2014.

Case No.:2/10/80-ALC2/2014 Party Name:LARSEN& TOUBRO LIMITED Meet No/Date:13/80-ALC2/2014 16.09.2014 Status: Deferred

68 HQ File RLA File :03/95/040/00038/AM15/ Lic.No/Date:0310781699 15.05.2014 Defer Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 27.08.2014 and decided to send reminder to the firm. Case is deferred to 28.10.2014.

Case No.:3/10/80-ALC2/2014 Party Name:LARSEN& TOUBRO LIMITED Meet No/Date:13/80-ALC2/2014 16.09.2014 Status: Deferred

69 HQ File RLA File :03/95/040/00039/AM15/ Lic.No/Date:0310781705 15.05.2014 Defer Date:28.10.2014

Decision : The Committee noted that the RA and firm has been reminded for furnishing the hard copy of the application vide letter dated 09.09.2014 and decided to wait for their reply. Case is deferred to 28.10.2014.

Case No.:4/10/80-ALC2/2014 Party Name:LARSEN& TOUBRO LIMITED Meet No/Date:13/80-ALC2/2014 16.09.2014 Status: Deferred

70 HQ File RLA File :03/95/040/00060/AM15/ Lic.No/Date:0310781695 15.05.2014 Defer Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 09.09.2014 followed by e-mail dated 09.09.2014 and decided to wait for their reply. Case is deferred to 28.10.2014.

Case No.:8/10/80-ALC2/2014 Party Name:BECTON DICKINSON INDIA PRIVATE LIMITED Meet No/Date:13/80-ALC2/2014 16.09.2014 Status: Approved

71 HQ File RLA File :05/23/040/00066/AM15/ Lic.No/Date:0510386606 16.05.2014

Decision : The Committee decided to ratify norms on the basis of C&PC OM No. 46011/82/2013-PC-II dated 08.08.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.:41/10/80-ALC2/2014 Party Name:STERICAT GUTSTRINGS PVT. LTD. Meet No/Date:13/80-ALC2/2014 16.09.2014 Status: Deferred

72 HQ File RLA File :05/24/040/00066/AM15/ Lic.No/Date:0510386661 16.05.2014 Defer Date:28.10.2014

Decision : The Committee noted that firm has neither replied to deficiency letter dated 28.08.2014 sent by C&PC directly followed by reminder dated 04.09.2014 nor sent clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) which has been sought vide DES-I letter dated 21.07.2014 followed by reminder dated 12.09.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 28.10.2014.

Case No.:38/10/80-ALC2/2014 Party Name:POLE STAR
COHLS PVT.LTD. Meet No/Date:13/80-
ALC2/2014 Status:
16.09.2014 Deferred

73 HQ File RLA File Lic.No/Date:0310782136 Defer
:01/80/050/00234/AM15/ :03/95/040/00134/AM15/ 20.05.2014 Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 12.09.2014 and decided to wait for the firm's reply. Case is deferred to 28.10.2014.

Case No.:57/80-ALC2/2014 Party Name:EBM-PAPST INDIA Meet No/Date:13/80-
PRIVATE LIMITED ALC2/2014 Status:
16.09.2014 Approved

HQ File RLA File Lic.No/Date:0410158139
:01/80/050/00142/AM15/ :04/24/040/00040/AM15/ 23.05.2014

74 **Decision :** The Committee decided to ratify norms of subject Advance Authorisation as per GN-4 for Engineering Products on the basis of recommendation of DIPF vide their ID No. 12/126/2014-TSW/74 dated 16/09/2014.

RLA may take necessary action accordingly.

Case No.:31/10/80-ALC2/2014 Party Name:LAXMI Meet No/Date:13/80-
ELECTRONICS MOULDS & ALC2/2014 Status:
PRECISION ENGG P.LTD. 16.09.2014 Deferred

75 HQ File RLA File Lic.No/Date:0710104408 Defer
:01/80/050/00227/AM15/ :07/24/040/00035/AM15/ 23.05.2014 Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 26.08.2014 given by C&PC directly followed by DGFT reminder dated 29.08.2014 alongwith the copy of deficiency letter dated 26.08.2014 given by C&PC and decided to send the reminder to the firm for expediting their reply. Case is deferred to 28.10.2014.

Case No.:15/7/80-ALC2/2014 Party Name:DECON INDIA Meet No/Date:13/80-
PLASTICS PVT. LTD., ALC2/2014 Status:
16.09.2014 Deferred

76 HQ File RLA File Lic.No/Date:3110064115 Defer
:01/80/050/00152/AM15/ :31/83/040/00048/AM15/ 26.05.2014 Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 11.07.2014 given by C&PC directly followed by DGFT reminder again on 09.09.2014 alongwith the copy of deficiency letter dated 11.07.2014 given by C&PC and decided to wait for the firm's reply. Case is

deferred to 28.10.2014.

Case No.:14/7/80-ALC2/2014 Party Name:STANADYNE
AMALGAMATIONS PVT.
LTD. Meet No/Date:13/80-
ALC2/2014 Status:
16.09.2014 Deferred
77 HQ File RLA File Lic.No/Date:0410158212 Defer
:01/80/050/00151/AM15/ :04/24/040/00035/AM15/ 27.05.2014 Date:28.10.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 28.07.2014 for examination & comments but their comments have not been received and decided to remind DHI for expediting their comments. Case is deferred to 28.10.2014.

Case No.:18/7/80-ALC2/2014 Party Name:TRANter INDIA
PRIVATE LIMITED Meet No/Date:13/80-
ALC2/2014 Status:
16.09.2014 Deferred

78 HQ File RLA File Lic.No/Date:3110064138 Defer
:01/80/050/00155/AM15/ :31/83/040/00047/AM15/ 28.05.2014 Date:28.10.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 28.07.2014 and decided to send reminder to the firm. Case is deferred to 28.10.2014.

Case No.:12/10/80-ALC2/2014 Party Name: AYAAPPA CNC
PVT.LTD. Meet No/Date:13/80-
ALC2/2014 Status:
16.09.2014 Deferred

HQ File RLA File Lic.No/Date:0710104531 Defer
:01/80/050/00208/AM15/ :07/24/040/00065/AM15/ 28.05.2014 Date:28.10.2014

79 **Decision :** The Committee noted that the firm's application has been sent to MSME on 25.07.2014 for examination & comments followed by reminder dated 09.09.2014. The Committee also noted that clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 09.09.2014. The Committee decided to remind MSME for expediting their comments and to wait for firm's reply. Case is deferred to 28.10.2014.

Case No.:13/10/80-ALC2/2014 Party Name:MIM
COMPONENTS Meet No/Date:13/80-
ALC2/2014 Status:
(BANGALORE) PVT.LTD 16.09.2014 Deferred

80 HQ File RLA File Lic.No/Date:0710104564 Defer
:01/80/050/00209/AM15/ :07/24/040/00066/AM15/ 28.05.2014 Date:28.10.2014

Decision : The Committee decided to ask the firm to furnish the information in respect of Sl. No. 3, 4 ,5 & 11 of Standard Deficiency Format-Export product wise as per the recommendation of Technical Authority, DIPP present in the meeting. Case is deferred to 28.10.2014.

Case No.:1/10/80-ALC2/2014 Party Name:LARSEN&
TOUBRO LIMITED Meet No/Date:13/80-
ALC2/2014 Status:
16.09.2014 Approved

81 HQ File RLA File Lic.No/Date:0310783663
:01/80/050/00197/AM15/ :03/95/040/00034/AM15/ 30.05.2014

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/126/2014-TSW/81 dated 16.09.2014 which are as under:-

1. Import items at Sl. No. 1 shall be of relevant grade and thickness as contained in the export products.
2. Quantity of import item at Sl. No. 1 may be allowed as 1.03 Kgs./kg. content in the export products as claimed by the firm.
3. Import items at Sl. No. 2 & 3 put together may be allowed upto 2 % of FOB value of exports.

RLA may take necessary action accordingly.

Case No.:16/10/80-ALC2/2014	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:13/80-ALC2/2014 16.09.2014	Status: Deferred
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82 HQ File	RLA File	Lic.No/Date:0510387898 30.05.2014	Defer Date:28.10.2014
:01/80/050/00212/AM15/	:05/23/040/00065/AM15/		

Decision : The Committee noted that firm has not replied to deficiency letter dated 09.09.2014 followed by e-mail dated 09.09.2014 and decided to wait for firm's reply. Case is deferred to 28.10.2014.

Case No.:24/10/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:13/80-ALC2/2014 16.09.2014	Status: Deferred
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83 HQ File	RLA File	Lic.No/Date:0510388030 03.06.2014	Defer Date:28.10.2014
:01/80/050/00220/AM15/	:05/23/040/00084/AM15/		

Decision : The Committee noted that firm has not replied to deficiency letter dated 08.09.2014 and decided to wait for firm's reply. Case is deferred to 28.10.2014.

Case No.:47/10/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD ..	Meet No/Date:13/80-ALC2/2014 16.09.2014	Status: Deferred
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84 HQ File	RLA File	Lic.No/Date:0710104725 03.06.2014	Defer Date:28.10.2014
:01/80/050/00243/AM15/	:07/24/040/00074/AM15/		

Decision : The Committee noted that the firm has been asked to furnish information as per DC (MSME) UO Note No. 30(117)/2014-ME dated 10.09.2014 which has been sent to them along with deficiency letter dated 16.9.2014 followed by e-mail dated 16.09.2014 and decided to wait for firm's reply. Case is deferred to 28.10.2014.

Case No.:43/10/80-ALC2/2014	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:13/80-ALC2/2014 16.09.2014	Status: Deferred
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85 HQ File	RLA File	Lic.No/Date:0510388240 04.06.2014	Defer Date:28.10.2014
:01/80/050/00239/AM15/	:05/24/040/00069/AM15/		

Decision : The Committee noted that the firm's application has been sent to MSME on 04.08.2014 for examination & comments but their comments have not been received and decided to remind

MSME for expediting their comments. Case is deferred to 28.10.2014.

Case No.:33/10/80-ALC2/2014 Party Name:POLY MEDICURE LTD. Meet No/Date:13/80-ALC2/2014 16.09.2014 Status: Deferred

86 HQ File RLA File :05/24/040/00109/AM15/ Lic.No/Date:0510388265 Defer Date:28.10.2014

Decision : The Committee noted that the firm's application has been sent to C&PC on 22.07.2014 for examination & comments followed by reminder dated 12.09.2014 and decided to wait for C&PC comments. Case is deferred to 28.10.2014.

Case No.:7/10/80-ALC2/2014 Party Name:FELGUERA GRUAS INDIA PRIVATE LIMITED, Meet No/Date:13/80-ALC2/2014 16.09.2014 Status: Approved

87 HQ File RLA File :04/24/040/00011/AM15/ Lic.No/Date:0410158504 06.06.2014

Decision : The Committee decided to ratify norms on the basis of DHI UO No. 3(112)/14-TSW (B)6 dated 27.08.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.:15/10/80-ALC2/2014 Party Name:ARJOLI TEXTILES MACHINERY PVT LTD Meet No/Date:13/80-ALC2/2014 16.09.2014 Status: Deferred

88 HQ File RLA File :34/21/040/00090/AM15/ Lic.No/Date:3410040214 06.06.2014 Defer Date:28.10.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 09.09.2014 for examination & comments and decided to wait for MSME comments. Case is deferred to 28.10.2014.

Case No.:6/10/80-ALC2/2014 Party Name:FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED Meet No/Date:13/80-ALC2/2014 16.09.2014 Status: Deferred

89 HQ File RLA File :04/24/040/00050/AM15/ Lic.No/Date:0410158506 09.06.2014 Defer Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 08.09.2014 and decided to wait for their reply. Case is deferred to 28.10.2014.

90 Case No.:14/10/80-ALC2/2014 Party Name:JN TRANS ENGINEERING LIMITED Meet No/Date:13/80-ALC2/2014 16.09.2014 Status: Deferred

HQ File RLA File :02/24/040/00190/AM14/ Lic.No/Date:0210203958 09.06.2014 Defer Date:28.10.2014

Decision : The Committee decided to ask the firm to furnish information as per DIPP ID No. 7/59/2014-TSW dated 15.09.2014 (Copy of the said communication to be forwarded to firm)

Case is deferred to 28.10.2014.

Case No.:18/10/80-ALC2/2014	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:13/80-ALC2/2014 16.09.2014	Status: Approved
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HQ File	RLA File	Lic.No/Date:0510388393 09.06.2014
91 :01/80/050/00214/AM15/	:05/23/040/00103/AM15/	

Decision : The Committee decided to ratify norms on the basis of DHI UO No. 3(03)/14-TSW(B)19 dated 08.08.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.:39/10/80-ALC2/2014	Party Name:TRIDENT TOOLS LIMITED.	Meet No/Date:13/80-ALC2/2014 16.09.2014	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0310784828 09.06.2014	Defer Date:28.10.2014
:01/80/050/00235/AM15/	:03/95/040/00177/AM15/		

92 **Decision :** The Committee noted that the firm's application has been sent to MSME again on 15.09.2014 for examination & comments. The Committee also noted that clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-1 letter dated 21.07.2014 followed by reminder dated 12.09.2014 has not been received. The Committee decided to wait for MSME comments and firm's reply. Case is deferred to 28.10.2014.

Case No.:40/10/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date:13/80-ALC2/2014 16.09.2014	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0310784832 09.06.2014	Defer Date:28.10.2014
:01/80/050/00236/AM15/	:03/95/040/00176/AM15/		

93 **Decision :** The Committee noted that the firm's application has been sent to MSME again on 15.09.2014 for examination & comments. The Committee also noted that clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-1 letter dated 21.07.2014 followed by reminder dated 12.09.2014 has not been received. The Committee decided to wait for MSME comments and firm's reply. Case is deferred to 28.10.2014.

Case No.:29/10/80-ALC2/2014	Party Name: KSS ABHISHEK SAFETY SYSTEMS PVT. LTD,	Meet No/Date:13/80-ALC2/2014 16.09.2014	Status: Approved
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HQ File	RLA File	Lic.No/Date:0510388540 11.06.2014
:01/80/050/00225/AM15/	:05/23/040/00109/AM15/	



Decision : The Committee decided to ratify norms on the basis of DC (MSME) UO Note No. 30(127)/2014- ME dated 16.09.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.: 35/10/80-ALC2/2014	Party Name: PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED.	Meet No/Date: 13/80-ALC2/2014 16.09.2014	Status: Deferred
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HQ File	RLA File	Lic.No/Date: 0710105002 11.06.2014	Defer Date: 28.10.2014
:01/80/050/00231/AMIS/	:07/24/040/00049/AMIS/		

95 **Decision :** The Committee noted that the firm's application has been sent to MSME on 22.07.2014 for examination & comments followed by reminder dated 12.09.2014. The Committee also noted that clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-1 letter dated 27.07.2014 followed by reminder dated 12.09.2014, has not been received. The Committee decided to wait for MSME comments and firm's reply. Case is deferred to 28.10.2014.

Case No.: 20/10/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 13/80-ALC2/2014 16.09.2014	Status: Deferred
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HQ File	RLA File	Lic.No/Date: 0510388622 12.06.2014	Defer Date: 28.10.2014
:01/80/050/00216/AMIS/	:05/23/040/00106/AMIS/		

Decision : The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/126/2014-TSW/96 dated 16.09.2014:-

- 96
1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise.
 2. Quantities of import items at Sl. No. 2, 3, 4, 7 & 9 in Nos. also in addition to their weights.
 3. Details of import item at Sl. No. 12 and its specific use in export item.
 4. Difference in export item at Sl. No. 2 and import item at Sl. No. 20 and details of manufacturing operations on import item at Sl. No.20.

Case is deferred to 28.10.2014.

Case No.: 11/10/80-ALC2/2014	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date: 13/80-ALC2/2014 16.09.2014	Status: Deferred
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97 HQ File	RLA File	Lic.No/Date: 0410158702 17.06.2014	Defer Date: 28.10.2014
:01/80/050/00207/AMIS/	:04/24/040/00052/AMIS/		

Decision : The Committee noted that firm has not replied to deficiency letter dated 08.09.2014 and decided to wait for their reply. Case is deferred to 28.10.2014.

Case No.: 17/10/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date: 13/80-ALC2/2014 16.09.2014	Status: Approved
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98 HQ File	RLA File	Lic.No/Date: 0510388756

:01/80/050/00213/AM15/ :05/24/040/00129/AM15/ 17.06.2014

Decision : The Committee decided to ratify norms on the basis of C&PC OM No. 46011/61/2013-PC-II dated 08.09.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.:28/10/80-ALC2/2014 Party Name: FREEDOM
OPHTHALMIC PRIVATE
LIMITED, Meet No/Date:13/80-
ALC2/2014 16.09.2014 **Status:**
Deferred

HQ File RLA File Lic.No/Date:0410158701 Defer
99 :01/80/050/00224/AM15/ :04/24/040/00066/AM15/ 17.06.2014 Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 22.08.2014 sent by C&PC directly followed by DGFT reminder dated 08.09.2014 along with the copy of deficiency letter dated 22.08.2014 sent by C&PC and decided to wait for firm's reply. Case is deferred to 28.10.2014.

Case No.:10/10/80-ALC2/2014 Party Name: GREATOO
MOLDS INDIA PRIVATE
LIMITED Meet No/Date:13/80-
ALC2/2014 16.09.2014 **Status:**
Deferred

HQ File RLA File Lic.No/Date:0410158740 Defer
100 :01/80/050/00206/AM15/ :04/24/040/00065/AM15/ 18.06.2014 Date:28.10.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 25.07.2014 for examination & comments and decided to remind MSME for expediting their comments. Case is deferred to 28.10.2014.

Case No.:21/10/80-ALC2/2014 Party Name:ISGEC HEAVY
ENGINEERING LIMITED Meet No/Date:13/80-
ALC2/2014 16.09.2014 **Status:**
Deferred

HQ File RLA File Lic.No/Date:0510388787 Defer
101 :01/80/050/00217/AM15/ :05/23/040/00121/AM15/ 18.06.2014 Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 08.09.2014 and decided to wait for their reply. Case is deferred to 28.10.2014.

Case No.:30/10/80-ALC2/2014 Party Name:GE INDIA
INDUSTRIAL PRIVATE
LIMITED Meet No/Date:13/80-
ALC2/2014 16.09.2014 **Status:**
Deferred

HQ File RLA File Lic.No/Date:3110064422 Defer
102 :01/80/050/00226/AM15/ :31/83/040/00042/AM15/ 18.06.2014 Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 22.08.2014 and decided to send reminder to the firm for expediting their reply. Case is deferred to 28.10.2014.

Case No.:9/10/80-ALC2/2014 Party Name:DOOWON
AUTOMOTIVE SYSTEMS
INDIA PRIVATE LIMITED Meet No/Date:13/80-
ALC2/2014 16.09.2014 **Status:**
Deferred

HQ File RLA File Lic.No/Date:0410158756 Defer
:01/80/050/00205/AM15/ :04/24/040/00057/AM15/ 19.06.2014 Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 08.09.2014 and decided to wait for their reply. Case is deferred to 28.10.2014.

Case No.:37/10/80-ALC2/2014 Party Name: SMC Meet No/Date:13/80- Status:
PNEUMATICS (INDIA) ALC2/2014 Deferred
PRIVATE LIMITED 16.09.2014

104 HQ File RLA File Lic.No/Date:0510388905 Defer
:01/80/050/00233/AM15/ :05/24/040/00131/AM15/ 19.06.2014 Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 12.09.2014 and decided to wait for their reply. Case is deferred to 28.10.2014.

Case No.:23/10/80-ALC2/2014 Party Name:ISGEC HEAVY Meet No/Date:13/80- Status:
ENGINEERING LIMITED ALC2/2014 Deferred
16.09.2014

105 HQ File RLA File Lic.No/Date:0510388973 Defer
:01/80/050/00219/AM15/ :05/23/040/00122/AM15/ 20.06.2014 Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 09.09.2014 followed by e-mail dated 09.9.2014 and decided to wait for their reply. Case is deferred to 28.10.2014.

Case No.:32/10/80-ALC2/2014 Party Name:ROTHE ERDE Meet No/Date:13/80- Status:
INDIA PRIVATE LIMITED ALC2/2014 Deferred
16.09.2014

106 HQ File RLA File Lic.No/Date:3110064467 Defer
:01/80/050/00228/AM15/ :31/83/040/00070/AM15/ 24.06.2014 Date:28.10.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 11.09.2014 and decided to wait for their reply. Case is deferred to 28.10.2014.

Case No.:50/10/80-ALC2/2014 Party Name: BHARAT Meet No/Date:13/80- Status:
HEAVY ELECTRICALS ALC2/2014 Deferred
LIMITED 16.09.2014

107 HQ File RLA File Lic.No/Date:6110001215 Defer
:01/80/050/00246/AM15/ :61/24/040/00006/AM15/ 18.07.2014 Date:28.10.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 05.08.2014 for examination & comments and decided to remind DHI for expediting their comments. Case is deferred to 28.10.2014.

Case No.:51/10/80-ALC2/2014 Party Name: KERN-LIEBERS Meet No/Date:13/80- Status:
SPRINGS & STAMPINGS ALC2/2014 Deferred
PVT.LTD, 16.09.2014

108 HQ File RLA File Lic.No/Date:0710105948 Defer
:01/80/050/00247/AM15/ :07/24/040/00252/AM14/ 21.07.2014 Date:28.10.2014

V

Decision : The Committee noted that the firm's application has been sent to MSME on 25.08.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.08.2014 which has not been received till date and decided the following:

- (i) to remind MSME for expediting their comments;
- (ii) to remind firm for their reply.

Case is deferred to 28.10.2014.

Case No.:52/10/80-ALC2/2014 **Party Name:**CHAK RADER **Meet No/Date:**13/80- **Status:**
FARM EQUIPMENTS **ALC2/2014** **Deferred**
PRIVATE LIMITED **16.09.2014**

HQ File **RLA File** **Lic.No/Date:**0910060730 **Defer**
109 :01/80/050/00248/AM15/ :09/24/040/00138/AM15/ **24.07.2014** **Date:**28.10.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 13.08.2014 for examination & comments and decided to remind MSME for expediting their comments. Case is deferred to 28.10.2014.

Case No.:1/13/80-ALC2/2014 **Party Name:**PRECIOHOLE **Meet No/Date:**13/80- **Status:**
MACHINE TOOLS PVT. **ALC2/2014** **Deferred**
LTD, **16.09.2014**

HQ File **RLA File** **Lic.No/Date:**0310788538 **Defer**
110 :01/80/050/00320/AM15/ :03/95/040/00447/AM15/ **01.09.2014** **Date:**28.10.2014

Decision : The Committee noted that the hard copy of firm's application has not been received and decided to ask RA, Mumbai for forwarding the firm's application. The Committee also decided to send the copy of would be communication made to RA, Mumbai in this regards to firm for their information. Case is deferred to 28.10.2014.

Sl.No.320

Case No. A/R-61	M/s. United	HQF.No.01/80/050/00397/AM10/DES.I	Lic. No. & date
Meeting No. 13/15	Drilling Tools	RA.F.No.05/24/040/00318/AM10	0510249707
Date: 16.09.2014	Ltd., Delhi	Revision of norms	dt.22.09.2009

Decision : The Committee noted that the a letter dated 20.06.2014 has been sent to the firm requesting for the requirement of a certificate from the duly authorised officer of the Directorate General of Hydro Carbons(DHC) in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations for ratification of subject AA, has been issued. The Committee further noted that a letter dated 15.9.2014 has been sent to the firm clarifying the requirement of the aforesaid certificate from DHC for consideration of their request and a copy of the letter dated 15.9.2014 has also been sent to DHC for their information and decided to wait for firm's reply. Case is deferred to 28.10.2014.

S.No.321

Case No. A/R-49	M/s. Larsen	HQF.No.01/80/050/00245/AM11/DES.I	Lic. No. & date
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Meeting No. 13/15	&Toubro Ltd, Mumbai	RA.F.No.03/95/040/00712/AM10	0310557677
Date: 16.09.2014		Amendment in quantities / addition of additional import items	dt.29.01.2010

Decision : The Committee noted that firm has sought six-eight week time for furnishing the reply vide their letter dated 12.09.2014 and decided to grant time as requested by the firm. Case is deferred to 28.10.2014.

S.No.322

Case No. A/R-112	M/s. Kern-	HQF.No.01/81/050/00443/AM12/DES.I	Lic. No. & date
Meeting No. 13/15	Liebers	RA.F.No.07/24/040/00367/AM12	0710084702
Date: 16.09.2014	Springs & Stampings Pvt. Ltd., Tumkur	Request for amendment of norms	dt.15.12.2011

Decision : The Committee noted that firm has not replied to deficiency letter dated 08.10.2012 & 03.01.2014 sent to the firm again vide letter dated 24.06.2014 followed by e-mail dated 06.06.2014 reminder dated 08.09.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 28.10.2014.

S.No.323

Case No. A/R-113	M/s. Echaar	HQF.No.01/80/050/00542/AM12/DES.I	Lic. No. & date
Meeting No. 13/15	Equipments Pvt. Ltd., Thane	RA.F.No.03/94/040/01018/AM12	0310682257
Date: 16.09.2014		Request for revision of norms	dt.16.02.2012

Decision : The Committee noted that firm's representative have attended "Personal Hearing on 18.02.2014" and assured the committee that they would furnish requisite information but they have not complied the said assurance given before the committee. The Committee also noted that a reminder dated 07.05.2014, final reminder dated 28.07.2014 followed by e-mail dated 30.07.2014 has been sent to the firm for furnishing the requisite information. The Committee also waited for 15 more days to receive reply from the firm but firm's reply has not been received till date and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license.

RA may take necessary action accordingly.

S.No.324

Case No. A/R-119	M/s. Brakes	HQF.No.01/80/050/00366/AM12/DES.I	Lic. No. & date
Meeting No. 13/15	India Ltd.,	RA.F.No.04/24/040/00136/AM12	0410129812
Date: 16.09.2014	Chennai	Request for inclusion of import item in norms	dt.31.10.2011

Decision : The Committee noted that the firm's reply dated 10.02.2014 has been sent to DHI on 20.03.2014 followed by reminder to them on 17.06.2014 & 08.09.2014 and decided to wait for DHI comments. Case is deferred to 28.10.2014.



S.No.325

Case No. A/R-141	M/s. Reference received from Addl. DGFT, Mumbai of M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00170/AM14/DE S.I	Lic. No. & date
Meeting No. 13/15		RA.F.No.03/95/040/00190/AM14	0310738812
Date: 16.09.2014		Request for amendment of import at sl. No.10 & to amend the ITC(HS) code of import item Sl. No. 8,9, & 10 of norms	dt.24.06.2013

Decision : The Committee noted that in this case norms were finalized and communicated to RA, Mumbai. The Committee also noted that RA, Mumbai has amended the ITC(HS) Code of import item at S. Nos. 8,9 & 10 and forwarded a copy of the amendment sheet to DGFT. The Norms Committee-I has taken note of the aforesaid and decided to close the case.

RA may take necessary action accordingly.

S.No.326

Case No. A/R-19	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00173/AM14/DES.I	Lic. No. & date
Meeting No. 13/15		RA.F.No.03/95/040/00184/AM11	0310736870
Date: 16.09.2014		Request for revision of norms	dt.06.06.2013

Decision : The Committee decided to modify norms on the basis of recommendation of DIPP vide their ID No. 12/126/2014-TSW/19-A/R dated 16.09.2014 which are as under:-

"Keeping in view the detailed calculations submitted by the firm for requirement of "Paint" (import item at Sl.No.8), norms ratified in NC meeting No. 19/80 dated 10.12.2013 may be modified as under:

1. Description of import item at Sl. No. 8 may be modified as Paint (Kilncoat 2100) and its quantity may be allowed as 24093 Litres inclusive of 10 % wastage.
2. Import item at Sl. No. 9 may be allowed within 1% of FOB value of exports."

RLA may take necessary action accordingly.

S.No.327

Case No. A/R-24	M/s. Precision Automation and Robotics Indi Ltd.,	HQF.No.01/80/050/00807/AM14/DES.I	Lic. No. & date
Meeting No. 13/15		RA.F.No.31/21/040/00034/AM11	3110046899
Date: 16.09.2014		Request for ratification of norms	dt.11.02.2011

Decision : The Committee noted that the firm's application has been sent to DEIT on 21.07.2014 for examination & comments and decided to remind DEIT for expediting their comments as their comments have not been received till date. Case is deferred to 28.10.2014.

S.No.328

Case No. A/R-31	M/s.	HQF.No.01/80/171/00080/AM11/DES.I	Lic. No. & date
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Meeting No. 13/15	Truetzschler India Pvt. Ltd., (formerly as M/s. Trumac Engineering Co. Pvt. Ltd.,) Mumbai	RA.F.No.03/95/039/00001/AM14	0310522293
Date: 16.09.2014		Ratification of norms for annual requirement	dt.02.06.2009

Decision : The Committee decided to ratify norms of subject Advance Authorisation as per GN-4 for Engineering Products on the basis of recommendation of Technical Authority, DIPP present in the meeting.

RLA may take necessary action accordingly.

S.No.329

Case No. A/R-33	M/s.	HQF.No.01/80/162/00091/AM15/DES.I	Lic. No. & date
Meeting No. 13/15	Thyssenkrupp Industries India Pvt. Ltd.,	RA.F.No.31/21/040/00111/AM10	3110039520
Date: 16.09.2014		Request for ratification of norms	dt.07.08.2009

Decision : The Committee noted that the firm's application has been sent to DIPP (Sh. Nand Lal, Sr. D.O.) on 09.09.2014 for examination & comments and decided to wait for their comments. Case is deferred to 28.10.2014.

S.No.330

Case No. A/R-35	M/s. Life Long India Ltd., Gurgaon	HQF.No.01/80/050/00482/AM09/DES.I	Lic. No. & date
Meeting No. 13/15		RA.F.No.05/24/040/00099/AM09	0510222158
Date: 16.09.2014		Description of import item not mentioned in bill of Entry	dt.13.06.2008

Decision : The Committee noted that the firm's request dated 28.05.2014 has been sent to DHI on 17.06.2014 for examination & comments. The Committee also noted that DHI has requested for sending the documents in chronological order vide their UO Note dated 04.09.2014 which has been forwarded to them again on 08.09.2014 and decided to wait for DHI comments. Case is deferred to 28.10.2014.

S.No.331

Case No. A/R-57	M/s. Thermal Systems (Hyderabad) Pvt. Ltd.,	HQF.No.01/80/050/0381/AM14/DES.I	Lic. No. & date
Meeting No. 13/15		RA.F.No.09/24/040/00311/AM14	0910057710
Date: 16.09.2014		Request for fixation of norms	dt.25.09.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 18.07.2014 followed by e-mail dated 22.07.2014, reminder dated 09.09.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 28.10.2014.



S.No.332

Case No. A/R-58	M/s. Screen-O-	HQF.No.01/80/050/0531/AM14/DES.I	Lic. No. & date
Meeting No. 13/15	Tex (India) Pvt. Ltd.,	RA.F.No.08/24/040/00436/AM14	0810128956
Date: 16.09.2014		Request for revision of norms	dt.18.02.2014

Decision : The Committee noted the comments of Technical Authority, MSME furnished by the e-mail dated 12.09.2014 that in the subject Advance Authorisation, ratification was done as per previous Advance Authorisation No. 0810123416 dated 31.07.2013 and 0810113162 dated 07.07.2012 and the norms fixed are justified and need no re-consideration. The Committee accepted Technical Authority, MSME recommendation and decided not to consider firm's request.

RA may take necessary action accordingly.

S.No.333

Case No. A/R-59	M/s. Usha	HQF.No.01/80/050/0314/AM14/DES.I	Lic. No. & date
Meeting No. 13/15	Martin Ltd.,	RA.F.No.02/24/040/00051/AM14	0210192100
Date: 16.09.2014	Kolkata	Request for revision of norms	dt.22.07.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 04.09.2014. The Committee also noted that the firm's letter dated 01.09.2014 has been sent to DHI on 08.09.2014 for their examination & comments and decided to wait for firm's reply and DHI comments. Case is deferred to 28.10.2014.

S.No.334

Case No. A/R-60	M/s. Vern	HQF.No.01/80/050/00071/AM14/DES.I	Lic. No. & date
Meeting No. 13/15	Technologies Pvt. Ltd.,	RA.F.No.09/24/040/00484/AM13	0910054916
Date: 16.09.2014	Hyderabad	Request for fixation of norms	dt.04.02.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 09.09.2014 and decided to wait for firm's reply. Case is deferred to 28.10.2014.

S.No.335

Case No. A/R-70	Reference	HQF.No.01/80/050/00178/AM15/DES.I	Lic. No. & date
Meeting No. 13/15	received from Addl.DGFT, Mumbai of M/s. Larsen & Toubro Ltd., Mumbai	RA.F.No.03/95/040/00856/AM14	0310777054
Date: 16.09.2014		Request for amendment of norms as per amendment sheet No.1.	dt.04.04.2014

Decision : The Committee decided to ask the firm to furnish the Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format as per the recommendation of Technical Authority, DIP present in the meeting. Case is deferred to 28.10.2014.



S.No.336

Case No. A/R-71	M/s. Videocon	HQF.No.01/80/050/00418/AM10/DES.I	Lic. No. & date
Meeting No. 13/15	Industries Ltd.,	RA.F.No.03/95/040/00397/AM10	0310539647
Date: 16.09.2014	Aurangabad	Request for fixation of norms	dt.29.09.2009

Decision : The Committee decided to modify norms on the basis of recommendation of DIPP vide their ID No. 12/126/2014-TSW/71-A/R dated 16.09.2014 which are as under:-

1. Total net of export products may be specified as 278.5 MT.
2. Quantities of import items at Sl. No. 1, 10 & 13 to 18 may be allowed on net to net basis with accountability clause.
3. Word " Relevant" may be prefixed with the description of import items at Sl. No. 2, 4 & 8.
4. Quantities of import items at Sl. No. 2 to 4, 6 to 9, 19 & 20 may be allowed on net to net basis as claimed by the firm.
5. Quantity of import item at Sl. No. 5 may be allowed as per packing policy.
6. Import items at Sl. No. 11 & 12 put together may be allowed upto 0.5 % of FOB value of exports

RLA may take necessary action accordingly.

S.No.337

Case No. A/R-72	M/s. Saraswati	HQF.No.01/80/050/00589/AM10/DES.I	Lic. No. & date
Meeting No. 13/15	Industrial	RA.F.No.05/24/040/00387/AM10	0510254039
Date: 16.09.2014	Syndicate Ltd.,	Request for revision/amendment of norms	dt.07.12.2009

Decision : The Committee noted that the firm's representation dated 01.03.2014 has been sent to DIPP on 08.09.2014 for their examination & comments and decided to wait for their comments. Case is deferred to 28.10.2014.

S.No.338

Case No. A/R-73	M/s. Graphite	HQF.No.01/80/050/00502/AM10/DES.I	Lic. No. & date
Meeting No. 13/15	India Ltd.,	RA.F.No.03/94/040/00682/AM14	0310762888
Date: 16.09.2014	Nashik	Request for revision of norms	dt.20.12.2013

Decision : The Committee noted that the norms of the subject Advance Authorisation has already being finalized by norms committee and decided to advise the firm to approach the concerned Regional Authority and close the case.

RA may take necessary action accordingly.

S.No.339

Case No. A/R-74	M/s. Toshiba	HQF.No.01/80/050/00074/AM14/DES.I	Lic. No. & date
Meeting No. 13/15	JSW Turbine	RA.F.No.04/24/040/00272/AM13	0410144941
Date: 16.09.2014	and Generator Pvt. Ltd.,	Request for revision/amendment of norms	dt.10.04.2013

V

Decision : The Committee noted that the firm's representation dated 31.07.2014 has been sent to DHI on 09.09.2014 for their examination & comments and decided to wait for their comments. Case is deferred to 28.10.2014.

S.No.340

Case No. A/R-75	M/s. Toshiba	HQF.No.01/80/050/00073/AM14/DES.I	Lic. No. & date
Meeting No. 13/15	JSW Turbine	RA.F.No.04/24/040/00001/AM14	0410144942
Date: 16.09.2014	and Generator Pvt. Ltd.,	Request for revision/amendment of norms	dt.10.04.2013

Decision : The Committee noted that the firm's representation dated 31.07.2014 has been sent to DHI on 09.09.2014 for their examination & comments and decided to wait for their comments. Case is deferred to 28.10.2014.

S.No.341

Case No. A/R-76	M/s. Nicomet	HQF.No.01/80/050/00465/AM12/DES.I	Lic. No. & date
Meeting No. 13/15	Industries Ltd.,	RA.F.No.03/95/040/00758/AM12	0310672301
Date: 16.09.2014		Request for revision/amendment of norms	dt.22.12.2011

Decision : The Committee noted that the firm's representation dated 09.05.2014 & e-mail dated 24.07.2014 have been sent to MSME on 12.09.2014 for their examination & comments and decided to wait for their comments. Case is deferred to 28.10.2014.

S.No.342

Case No. A/R-77	M/s.	HQF.No.01/80/050/00369/AM14/DES.I	Lic. No. & date
Meeting No. 13/15	Permanent	RA.F.No.03/95/040/00441/AM14	0310748769
Date: 16.09.2014	Magnets Ltd.,	Request for revision/amendment of norms	dt.06.09.2013

Decision : The Committee noted that the firm's representation dated 18.07.2014 has been sent to DIPP on 11.09.2014 for their examination & comments and decided to wait for their comments. Case is deferred to 28.10.2014.

S.No.343

Case No. C-04	Reference received	HQF.No.01/80/162/00061/AM14/DES.I	
Meeting No. 13/15	from Addl. DGFT,	Clarification against SION at Sl. No. C-1647	
Date: 16.09.2014	Kolkata of M/s. Larsen & Toubro Ltd, Kolkata	Engineering Product – reg.	

Decision : The Committee noted that the firm's reply dated 12.08.2014 has been sent to DHI on 22.08.2014 for their examination & comments and decided to wait for their comments. Case is deferred to 28.10.2014.

S.No.344

Case No. C-05	M/s. British Engines	HQF.No.01/80/162/00222/AM14/DES.I
Meeting No. 13/15	India Pvt. Ltd.,	Fixation of input output norms for the export product "Hydraulic Motor and its parts and Multispindle automatic machines spares Valve and its parts" in respect of 100% EOU – reg.
Date: 16.09.2014	Bangalore	

Decision : The Committee noted that the firm's reply dated 30.05.2014 has been sent to DHI on 05.06.2014 followed by reminder dated 28.07.2014. The Committee further noted that the Technical Authority, DHI has requested for forwarding a copy of the documents alongwith firm's reply again and decided to send the aforesaid to DHI. Case is deferred to 28.10.2014.

S.No.345

Case No. C-05	M/s. MTAR	HQF.No.01/80/162/00462/AM13/DES.I
Meeting No. 13/15	Technologies Pvt. Ltd.,	Request for fixation of input output wastage ad-hoc norms for the export product "Oil & Gas Exploration Components and Aero Space Parts" in respect of 100% EOU – reg.
Date: 16.09.2014	Hyderabad	

Decision : Based on the written comments given by Technical Authority, DHI vide DHI endorsement No. Nil dated 16.09.2014 , the Committee decided to permit Solid Bar of relevant dia and alloy composition in place of seamless tubes (as per AA No. 0910030460 dated 06 June, 2012) of OCT Hyderabad.

RLA may take necessary decision accordingly.

SN-1
of 16-9/14
TIME BOND

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN,
NEW DELHI-110011 Website: <http://dgft.gov.in>

To, F.No 01/80/050/229/AM13/DES-II/10/28-2-1057

Dated: 30/7/2014

M/s. YOKOGAWA INDIA LIMITED:
Plot No. 96, 3rd Cross,
Electronic City Complex,
Hosur Road,
Bangalore-561229
E.mail: vasanth.kumar@in.yokogawa.com

Subject: Ratification of the norms in respect of Advance License No. 1071133440 dated 24.05.2014 obtained under Para 4.7 of HBP (Vol.I),
Meeting No. 07/15 Date: 24.06.2014.

Sir,
Please refer to your letter dated 27.02.2014 on the subject mentioned above. It is to say that production/requirement of essentially certificate from DGHC is required for ratification of Advance Authorization No. 0710088140 dated 24.05.2014. The need of production of certificate from O/o of Directorate General of Hydro Carbons in this case has been explained in detail at para 2 and 3 of the letter.

2. The Committee noted that PC-VI section has informed vide their OM No. 01/92/180/MISC dated 11.04.2014 that the issue has been examined in consultation with TRU, Department of Revenue, Ministry of Finance. The TRU, MOF vide its OM No. 354/148/2013-TRU dated 28.02.2014 has clarified that Notification No. 12/2012-Customs, dated 17.3.2012 (Sl. No. 356 of the Table) goods specified in the list of goods imported in connection with petroleum operations are exempt from BCD and CVD subject to fulfilment of condition No. 41 of the said notification. Condition No. 41 has several provisions, one of them being production of an essentially certificate from DG, Hydrocarbons. In view of this, goods supplied by Seamless Pipes & Tubes Industry against ICB to ONGC & Oil shall be eligible for excise duty exemption provided such goods find mention in List 13 of the notification No. 12/2012-Customs & the condition No. 41 of the Customs notification are fulfilled. Thus, in order to avail of central excise exemption vide Sl. No. 336 of the notification No. 12/2012-CE, dated 17.3.2012, the domestic supplier of seamless tubes and pipes shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India to the effect that the said are required for petroleum operations. Under Para 8.3 of FTP, TED exemption is one of the deemed export benefits for these supplies. Second benefit is Advance Authorisation.

3. You are, therefore, again requested to furnish the aforesaid certificate from a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India within 3 weeks from the date of issue of this letter for consideration of your request. Further, the information/documents as called for vide letter dated 16.04.2014 may also be sent for further considerations of the case. To include if any additional information is pending from firm apart from the DGHC certificate.

Yours faithfully

SPF

(Priyaranjan)
Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.: 23061562 Ext 265
e-mail: priyaranjan@ntc.in

Encl: No 01/80/050/00229/AM15/DES-II/

Dated:

Copy to: Directorate General of Hydrocarbons, (Under Ministry of Petroleum & Natural Gas) OIDB Bhawan Plot No 2, Sector - 73, Noida (with reference to letter No.01/92/180/Misc./AM-13/PC-VI/10 dated 15.04.2014. copy enclosed) for information.

18809 94 307
Foreign Trade Development Officer
(Priyaranjan)
30/7/14

File No. 2

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES I SECTION, ROOM No. 404 4th Floor, UDYOG BHAWAN
NEW DELHI-110011 Website: <http://dgft.gov.in>

F No.01/80/050/00231/AM13/DES-I/ 1432

Dated: 31/8/2014

To
✓ Mrs. Molterson Sumi Systems Ltd.,
2nd Floor, F-7, Block-B-1, Mohan
Co-Operative Industrial Estate,
Mathura Road, New Delhi - 110044
(e-mail: akagrayal@vmart.molterson.com)

Subject:- Ratification of the norms in respect of Advance Authorization No.0510329275 dated 10.07.2012 obtained under Para 4.7 of HBP (Vol.I).
Meeting No. 10/15 Date: 05.08.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 05/24/040/00129/AM13 to this office for ratification of norms. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight of each export product (Appendix-33 of current HBP refers)
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import Items

5. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
- Components**
7. Technical characteristics / part numbers, if any
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.
Raw Material / Consumables
10. Size and specification including grade, composition, range, thickness etc of the items

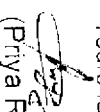
- proposed for import
11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with indication of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, e.g. break-up of
- Steel Plates / Sheets upto 30 mm thickness
 - Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness
 - Steel Plates / Sheets more than 70 mm thickness
 - Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings, Forgings etc.
- It is not clear from the details given in application for the ACP/Trade Information mentioned above to whether it is a case of Physical exports or Deemed exports. The same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant data of FIP, PAC etc. may be furnished. Further, if the supply is against Invalidated Letter of Credit EPCG licence, the following details may be provided:-
- (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme
 - (iv) Custom duty saved amount
 - (v) Products to be manufactured
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence

3 Any other information:
As per DIPP UO Note No. 7/191/2014-TSW/150 dated 05.08.2014 is enclosed

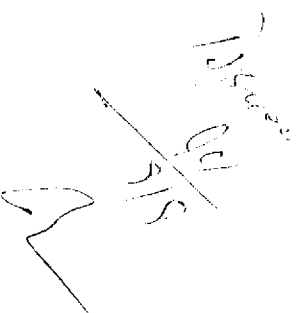
4 The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi. E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below.

Shri Nand Lal, Sr. DO, Department of Industrial Policy and Promotion, Room No. 428A,
Udyog Bhawan, New Delhi-110011.

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.: 23061562 Ext. 265
e-mail: priya.ranjan@nic.in



F. No. 7/191/2014-TSW / 150
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

To

Dated : 05-08-2014

M/s Motherson Sumi Systems Ltd.
2nd Floor, F-7, Block B-1
Mohan Co-operative Industrial Estate
Mathura Road, New Delhi – 110 044

Email : akagrawal@wmart.motherson.com

Ref: DGFT U.O. No.01/80/50/231/AM13/DES-I

Adv Auth No.0510329275 dated 10-07-2012

Subject : Advance authorizations for export of rubber to plastic bonded parts

Sir,

Please refer to your applications for advance authorizations for export of above mentioned items. In this connection, you are requested to submit the following :-

- i) Manufacturing process involved in the proposed item of manufacture, clearly indicating wastage at each stage of manufacture
- ii) Production of the item of export and consumption of raw material, both imported and indigenous during the past three years, separately, duly certified by a Chartered Accountant
- iii) Justification of the quantities of items proposed for import

Your reply should reach to this office within 15 days from date of issue of mail by e-mail: nandlal@nic.in with intimation to Shri Priya Ranjan, DGFT, DGFT (by e-mail: priya.ranjan@nic.in).

Yours sincerely,


(NAND LAL)
Sr. Development Officer
Tele No. 23061085

Copy to : Shri Priya Ranjan, DGFT, ~~DGFT~~ - for information

FTD

(NAND LAL)

6 mail sent



26/8/14

Sl. P. 1000

File No. 04

~~CONFIDENTIAL~~

22/11/2015
2015

Government of India
Ministry of Commerce and Industry
Directorate General of Foreign Trade
DHS-I Section, Room No.404, 4th Floor, Convent Plaza
New Delhi-110001, Website: <http://dgft.gov.in>

File No: 01/80/50/00562/MHT/DHS-I/2/5/5 Date: 02.11.2015

To
M/s. Netafim Irrigation India Pvt. Ltd.
268-270, 271 B, GIDC Mahasarak,
Sachin, Dist: Vadodara - 391 775,
Gujarat.

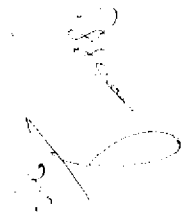
Subject:- Ratification of norms in respect of advance authorization No 3110036255
26.02.2015 obtained under Para 4.7 of HBP Vol I- regarding

Sir,

Please refer to your letter dated 14.2.2014 on the above cited subject. You have informed that "Per Meter" word is missing from export product in the said advance authorization

2. It is requested that a copy of amendment sheet of said export product issued by concerned RLAA may please be sent to this office for ratification of norms of subject advance authorization

Yours faithfully,


Pooja Rani
Foreign Trade Development Officer
Tel: 23061562 Ext: 205
Email: priyaranjan@gmail.in

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DESI SECTION ROOM No. 404 4th Floor, UDYOG BHAWAN
NEW DELHI-110011 Website: <http://dgft.gov.in>

F.No 01/80/050/00562/AM13/DES-W / 27

Dated : 5 05 2014

To

M/s. Netafim Irrigation India Pvt. Ltd.,
268-270,271/B, GIDC Manjusr,
Salvi, Dist. Vadodara -391 775
Gujarat
Email: umakanipatel@netafim-india.com

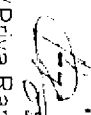
Subject: Ratification of Norms in respect of Advance License No 3410036266 dated 26.02.2013 issued under para 4.7 of HBP Vol.I

Sir,

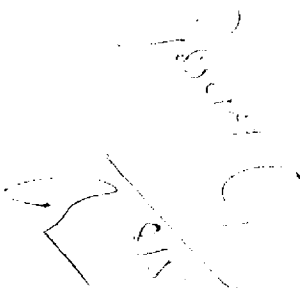
Please refer to this office letter of even number dated 7.3.2014 on the above cited subject.
The requisite information/documents has not yet been received so far.

2. You are requested to send the amendment sheet of said export product issued by concerned RLA for ratification of norms of subject advance authorization.

Yours faithfully,


(Priya Ranjan)
28/5/2014

Foreign Trade Development Officer
Tel.:23061562 Ext.265
Email: priya.ranjan@nic.in


SIR

FINAL REMINDER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN
NEW DELHI-110011 Website: <http://dgft.gov.in>

F.No 01/80/050/00562/AM13/DES-I/- 22

Dated 24.06.2014

To

M/s. Netafim Irrigation India Pvt. Ltd.
268-270 271/B, GIDC Manjusar
Saiwl, Dist. Vadodara -391 775
Gujarat
Email: umakanipatel@netafim-india.com

Subject: Ratification of Norms in respect of Advance License No.3410036266 dated 26.02.2013 issued under para 4.7 of HBP Vol.I

Sir,

Please refer to this office letter of even number dated 7.3.2014 and subsequent reminder dated 8.5.2014 on the above cited subject. The requisite information/documents has not yet been received so far.

2. You are requested to send the amendment sheet of said export product issued by concerned RLA for ratification of norms of subject advance authorization.

Yours faithfully,




(Priya Ranjan)
Foreign Trade Development Officer
Tel. 23061562 Ext.265
Email: priya_ranjan@nic.in

FINAL REMINDER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES I SECTION ROOM No. 404, 4th Floor, UDYOG BHAWAN
NEW DELHI-110011. Website: <http://dgft.gov.in>

F No 01/80/050/00562/AM13/DES-I/26.02.13

Dated: 17.06.2014

To

M/s Netafim Irrigation India Pvt. Ltd.
268-270 271/B, GIDC Manjusr,
Salvi, Dist. Vadodara -391 775
Gujarat
Email: umakantpate1@netafim-india.com

Subject: Ratification of Norms in respect of Advance License No.34:0036266 dated 26.02.2013
issued under para 4.7 of HBP Vol.I

Sir,

Please refer to this office letter of even number dated 7.3.2014 and subsequent reminder dated 8.5.2014 and 20.6.2014 on the above cited subject. The requisite information/documents has not yet been received so far.

2. You are requested to send the amendment sheet of said export product issued by concerned RLA for ratification of norms of subject advance authorization.

Yours faithfully,

(Priya Ranjan)

Foreign Trade Development Officer
Tel: 23061562 Ext 265
Email: priya.ranjan@n.c.in



File no 05
Time Bound

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN,
NEW DELHI-110011 Website: <http://dgft.gov.in>

F No 01/80/050/00146/AM15/DES-I/DES-I/1457

Dated: 17.09.2014

To

M/s Pranita Engineering Solutions Pvt. Ltd.
No 261/70, Gollarhatti,
Near Sun Valley Country Club,
Magadi, Main Road, Vishwaneedam, P.O.,
Bangalore-560091.
Email: Smamatha@gardner-aerospace.com

Subject:- Ratification of the Norms in respect of Advance License No.0710096215 dated 26.06.2013
issued under 4.7 of HBP (Vol.I).

Meeting No 10/15 Dated: 05.08.2014

Sir

Please find enclosed a copy of MSME's UO Note No.30(104)/14-ME dated 05.08.2014 requesting you to provide certain information for ratification of norms of subject advance authorization.

2. You are, therefore, requested to furnish the requisite details/information mentioned in the above referred letter within three weeks from the date of issue of this letter with a copy marked to the concerned technical authority i.e. Shri K.S. Sodhi, Asstt. Director, O/o DC, MSME, Nirman Bhavan, New Delhi. Please ensure that the requisite details/information should be reached to the concerned technical authority and this office by the time specified above, failing which the application shall be liable to be rejected without any further notice to you.

Yours faithfully


(Priya Ranjan)

Foreign Trade Development Officer
Tel: 011-23061562/Ext. 265
E-mail: priya.ranjan@nic.in



Time Bound

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE & INDUSTRY

DEPARTMENT OF COMMERCE

DIRECTORATE GENERAL OF FOREIGN TRADE

DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN;

NEW DELHI-110011; Website: <http://dgft.gov.in>

F.No.01/80/050/00311/AM14/DES-I/DES-I/1452

Dated : 17.09.2014.

To

M/s Polmor Steel Pvt. Ltd.,
Survey# 689, Sai Geeta Ashram Road,
Devar Yamjal Village,
Shameerpet Mandal, Ranga Reddy Dist.,
Hyderabad- 500 014.
Email:subbarao.kalakanda@polmor.in

Subject:- Ratification of the Norms in respect of Advance License No.0910057433 dated 30.08.2013 issued under 4.7 of HBP (Vol.I).

Meeting No.10/15 Dated: 05.08.2014

Sir,

Please find enclosed a copy of MSME's UO Note No.30(103)/14-ME dated 05.08.2014 requesting you to provide certain information for ratification of norms of subject advance authorization.

2. You are, therefore, requested to furnish the requisite details/information mentioned in the above referred letter within three weeks from the date of issue of this letter with a copy marked to the concerned technical authority i.e. Shri K.S. Sodhi, Asstt. Director, O/o DC, MSME, Nirman Bhawan, New Delhi. Please ensure that the requisite details/information should be reached to the concerned technical authority and this office by the time specified above, failing which the application shall be liable to be rejected without any further notice to you.

Yours faithfully,

92 (Priya Ranjan)

Foreign Trade Development Officer

Tel: 011-23061562/Ext.265

E-mail: priya.ranjan@nic.in

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

5 We 15
24.5.8.14

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION
30(103)/2014-ME

Subject: Fixation of Adhoc norms against advance authorisation no 0910057433
dated 30.08.2013 for M s. Palmor steel Pvt Ltd.

The following needs to be clarified before norms can be fixed:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Detailed technical drawing with dimension of each export product catalogue, if any may also be furnished
- Weight of each export product.
- Weight of each of the imported and indigenous input separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported procured from sources other than the license, if any, may also be indicated.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Drawings to be submitted in English.
- Justification of wastage for Sno 3 of import item.

This issue with the approval of Director (ME)

(K.S.Sodhi)
AD (ME)

Shri Priva Rantian, FTDO, DGFT Udhvog Bhawan, New Delhi
O/o the DC (MSME) LO note No 30(103)/14-ME dated 05.08.2014

(16) 48

**TIME BOUND
STANDARD DEFICIENCY LETTER**

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: dftt.gov.in

F.No.01/80/050/00272/AM14/DES-I/537
To

Dated : 13/6/2014

M/s ~~Indus Pro Auto Engineers Pvt. Ltd.~~
~~B-153, Phase-II,~~
Noida U.P. - 201301
(e-mail: indus@induspro.com)

Subject:- Ratification of the norms in respect of Advance Licence No.0510363605 dated 26.08.2013 obtained under Para 4.7 of HBP (Vol.I).

Shri,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 05/23/040/00248/AM14 to this office for ratification of norms. The matter has been considered by Norms Committee – I. It is requested to furnish information / details only in respect of the point which has been tick marked below.

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
 - (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
3. Any other information:
As per enclosed (MSME) UO Note No.30(101)/13-ME dated 06.06.2014.
4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below:

✓ Sh. Kanwalinder Singh Sodhi, Asstt. Director, DC (MSME), 7th Floor Nirman Bhawan,
New Delhi.

Yours faithfully,

(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel. No.23061562 Ext.265
e-mail: priya.ranjan@nic.in

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(101)/2013-ME

06.06.14

Subject: Fixation of input output adhoc norms under para 4.7 of FTP against the advance authorization no 0510363605 dated 26.8.2013 in respect of M/s Indus pro Auto Engines Pvt Ltd.

After going through the reply forwarded by DGFT, it is observed that the information provided by the unit is incomplete and vague.
DGFT may be asked to approach the unit for furnishing the complete information, as asked in the deficiency letter dated 13.11.13.

This issues with the approval of Director (ME) for taking view by NC.

(K.S.Sodhi)
AD-ME

Shri Priya Ranjan: FTDO. DGFT. Udhvog Bhawan
O/o the DC(MSME) UO note no 30(101)/13-ME dated 13.11.2013

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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(61)

proposed for import.

11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished
14. Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
 - (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

✓ 3. Any other information:

The Committee decided to ask the firm to furnish specific name of internals at Sl. No. 6 of (Import Items) and the requisite information sought in the case of ratification of AA 05103833 dated 01.04.2014 (based on DH U.O. Note No. 3(13)/14/TSW(B) dated 11.6.2014 - ~~Copy to~~ *forwarded to firm (Copy enclosed)*

4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext. Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below.

✓ Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

Yours faithfully

(Priya Ranjan)

Foreign Trade Development
For Director General of Foreign
Tel.: 23061562 E
e-mail: priya.ranjan@

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

W-27(9)/2014-IPHW

11/11
S NO 22
21.14.2014
S NO
13.5.14
16.04.2014

M/s. VSM Venture Control Systems (P) Ltd.
B-14, Sector - 60
NOIDA -201301

Sub:- Application for ratification of norms of Advance Licence No.0510367680 dated
7.10.2013 for export of "Static Converter System".

Sir,

Please refer to your application received from the O/o the DGFT on the subject
cited above.

2. You are requested to provide the e following information to enable further
processing of the proposal.

- (i) Brief on export product
- (ii) The details of the import modules and their usage in the export product
- (iii) Quantity of import items required per unit of export product
- (iv) Details of wastage, if any?
- (v) The details of manufacturing done by the manufacturer at their end

Yours faithfully

(Asha Mangia)
Director
Tel:- 24301303

Copy to:-
Shri Priya Ranjan
FTDO
O/o DGFT
Udyog Bhavan

w.r.t DGFT ID No. 01/80/050/00349/AM 14/DES-1/1163
dated 31.1.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011. Website: www.nic.in/exim/pol

S1023
04.16.9.14

F.No.01/81/50/00350/AM14/DES-I/ 282

Dated: 15.05.2014.

To,

M/s. Sai Links (India) Pvt. Ltd.,
L-213, MIDC Ahmednagar,
Ahmednagar /MS-414111.
Email:rajiv@wsieng.com

Subject:- Ratification of the norms in respect of Advance License No.3110060918 dated
25.10.2013 obtained under Para 4.7 of HBP (Vol.I).

Sir,

Please find enclosed a copy of MSME UO No. 30(33)/2014-ME dated 7.5.2014 requesting to this office to get information from firm for ratification of norms of subject advance authorization.

2. You are, therefore, requested to furnish the requisite details/information mentioned in the above referred letter within three weeks from the date of issue of this letter with a copy marked to the concerned technical authority i.e. Shri K.S. Sodhi, Asstt. Director(ME), Nirman Bhawan, New Delhi. Please ensure that the requisite details/information should be reached to the concerned technical authority and this office by the time specified above, failing which the application shall be liable to be rejected without any further notice to you.

Yours faithfully,



9v (Priya Ranjan)
04.05.2014

Foreign Trade Development Officer

Tel.:23061562 Ext.265

E-mail: priya.ranjan@nic.in

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Prd. 4/1
13/5/2014

Office of the Development Commissioner
Micro Small & Medium Enterprises

MECHANICAL DIVISION

30(33)/2014-ME

07.05.2014

Subject: Ratification of input output adhoc norms under para 4.7 of FTP against the advance authorization no 3110060918 dated 25.10.2013 in respect of M/s Sai Links (I) Pvt Ltd.

Application in respect of M/s Sai Link India Pvt Ltd was forwarded to this office vide DGFT ID no 01/81/50/350/AM14/DES-I/1398 dated 31.03.2014-for fixation of Input output norm under para 4.7 for export product Cap Assembly pressure fuel.

After going through the application, it is seen that the unit is importing both the above raw materials and components. We may write to DGFT to ask the following more information to the unit to provide:-

1. Manufacturing activities to be carried out on the items of import mentioned at srl no 1, 5 and 6 of the above table with stage wise wastage.
2. Consumption of paints and basis of its calculation.
3. Wastage justification.
4. Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
5. Weight of each export product.
6. Drawings of parts submitted are illegible. To be re-submitted.

This issues with the approval of Director (ME) for taking view by NC.

(K.S.Sodhi)
Assit Dir(ME)

Sh Priya Ranjan, FTDO, DGFT, Udh yog Bhawan, New Delhi
O/o DC, MSME UO No 30(33)/2014-ME dated 07/05/2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN,
NEW DELHI-110011: Website: dgft.gov.in

F.No.01/80/050/00361/AM14/DES-II/848
To

Dated: 10/7/11

M/s. GE India Industrial Pvt. Ltd.,
F-27, MIDC Ranjangaon
Industrial Area, Karegaon, Shirpur,
Pune - 412212
(e-mail: anand.mohagaonkar@ge.com)

Subject:- Ratification of the norms in respect of Advance Licence No.3110060945 dated 30.10.10 issued under Para 4.7 of HBP (Vol.I).

Shri,

Please refer to the above mentioned advance license, forwarded by the RLA under the 31/83/040/00126/AM14 to this office for ratification of norms. The matter has been considered by Committee - I. It is requested to furnish information / details only in respect of the point which have been tick marked below.

Export Item

1. Model number, technical specification and specific quantity-both in terms of number and/or weight of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
- ✓ 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may be furnished.
- ✓ 4. Weight of each Export Product.
- ✓ 5. Weight of each of the imported and indigenous input, separately for each product, purpose of material balancing. Net weight (Gross weight minus wastage) for each imported indigenous input in the export product may be indicated. Net weight along with details imported input to be used in the resultant product and sought to be imported/procured sources other than the license, if any, may also be indicated.

Import Items

6. Information about the inputs required per unit of the resultant product as per SI Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials/wastages claimed at each stage of manufacturing with complete justification and supporting documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buying data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and up to 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence, namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence the following details may be provided:-
 - (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
3. Any other information:
As per DH1 UO No.3(91)/13-TSW(B)/4 dated 02.07.2014 is enclosed.
4. The information called for must be submitted within three weeks from the date of issue of letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below.

✓ Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

Yours faithfully,
(Priya)
Foreign Trade Development
For Director General of Foreign Trade
Tel. No.23061562
e-mail: priya.ranian

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S GE India for ratification of norms of licence no 3110060945 dt 30-10-13

DES-I, DGFT may kindly refer to the above mentioned licence of M/S GE India. The firm has submitted reply vide their letter of dated 16.06.2014. The reply is incomplete. The firm may be asked to submit following information/clarification:

1. The proposed to import 23 items which include huge quantity of Steel Plates at Sl. No. 8 & 18. (total 1787 MT). These items do not appear in the weight balancing of the export product.
2. The firm has not given the total raw product weight of 432 pieces of raw forgings and its finished weight (Item no 14).
3. The firm proposes to export in meters whereas the weight balance has been given in pieces. The firm is to give the co-relation between the two.
4. The firm is to give weight and length of item 1 & 2 of import clearly and highlight it in the brochure.
5. Sl no 11 of SDL & calculation & justification of quantify of welding materials have not been given. Reason of not giving information is not acceptable.

B.C.Nayak
Development Officer
02-07-14

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(91)/13-TSW(B) 9 dated

03/9/14
03/9/14

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN,
NEW DELHI-110011. Website: <http://http://dgft.gov.in>

F.No.01/80/050/00413/AM14/DES-II/201

Dated :

27/8/2014

To

M/s. Dee Development Engineers Ltd.,
Assavati Road, Tatarpur,
Distt. Palwal, Haryana - 121003
(e-mail: sanjays.chauhan@deepiping.com)

Subject:- Ratification of the norms in respect of Advance Authorization No.0510373370 dated 12.12.2013 obtained under Para 4.7 of HBP (Vol.I).
Meeting No. 04/15 Date: 13.05.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file 05/23/040/00373/AM14 to this office for ratification of norms. **It is requested to furnish information details only in respect of the point which has been tick marked below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with detail of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per SI.No Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact location of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product as per requirement of components as spares.
Raw Material / Consumables
10. Size and specification including grade, composition, range, thickness etc. of the material proposed for import.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, giving break-up of
- Steel Plates / Sheets upto 30 mm thickness.
 - Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - Steel Plates / Sheets more than 70 mm thickness.
 - Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
- EPCG licence number and date.
 - CIF value of the licence.
 - Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - Custom duty saved amount.
 - Products to be manufactured.
 - How EPCG licence holder intends to discharge the EO against the EPCG licence.
3. Any other information:
The revised description of the export product which should exclude the items in import list and specific ratings and use of export product based on the recommendation of Technical Authority, DHI.
5. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-1, Room No. 302, DGFT, Udyog Bhawan, New Delhi. E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below:

✓ Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan,
New Delhi 110011.

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.: 23061562 Ext.265
e-mail: priya.ranjan@nic.in


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011. Website: <http://ddft.gov.in>

F.No.01/80/050/00494/AM14/DES-I/1432

Dated : 29/9/2014,

To

✓ **Mrs. Driplex Water Engineering Ltd.,**
Driplex House,
1 Panchsheel Community Centre,
New Delhi - 110017
(e-mail: fin@driplexwater.com)

Subject:- Ratification of the norms in respect of Advance Authorization No.0510374413 dated 24.12.2013 obtained under Para 4.7 of HBP (Vol.I).
Meeting No. 10/15 Date: 05.08.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 05/23/040/00370/AM15 to this office for ratification of norms. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.
Raw Material / Consumables
10. Size and specification including grade, composition, range, thickness etc. of the items

PARVEEN SHARMA,
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(61)

proposed for import.

11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished
14. Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
 - (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

✓ 3. Any other information:

The Committee decided to ask the firm to furnish specific name of internals at Sl. No. 6 of I (Import Items) and the requisite information sought in the case of ratification of AA 05103833 dated 01.04.2014 (based on DH U.O. Note No. 3(13)/14/TSW(B) dated 11.6.2014 - ~~Copy to~~ *forwarded to firm (Copy enclosed)*)

4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext. Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below.

✓ Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

Yours faithfully

(Priya Ranjan)

Foreign Trade Development
For Director General of Foreign
Tel.: 23061562 E
e-mail: priya.ranjan@

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L 2882221

Sl. No. 116
dt 27-5-14
dt 8-7-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Driplex for ratification of norms of AA
no- 0510383361 dt 01-04-14

DES-I, DGFT may kindly refer to the above mentioned licenses of
M/S Driplex on the subject mentioned above. The firm may be
asked to submit following information.

1. Weight of the export product. (Dry).
2. Density of item no. 1 & 2.
3. Placement of item no. 3 in engineering drawing.
4. Full and specific name of internals.

The above issues with the approval of IA(KKT).

B.C. Nayak
Development Officer
11-06-14

DGFT, FTDO, NC-I
Deptt. of HI, UO No3(13)/14/TSW(B) dated

24/6/2014
16/6

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

16/6/2014
16/6/2014

Sd. Meera

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: <http://dgft.gov.in>

F.No.01/80/050/00495/AM14/DES-I/1435

Dated: 9/9/2014

To

M/s. Driplex Water Engineering Ltd.,
Driplex House,
1 Panchsheel Community Centre,
New Delhi - 110017
(e-mail: fin@driplexwater.com)

Subject:- Ratification of the norms in respect of Advance Authorization No.0510374411 dated 24.12.2013 obtained under Para 4.7 of HBP (Vol.I).
Meeting No. 10/15 Date: 05.08.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 05/23/040/00371/AM15 to this office for ratification of norms. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per SI.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.

8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).

9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items

PARVEEN SHARMA
Dy. Director General Trade
Directorate of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(64)

11. proposed for import.
 11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
 12. Sheet layout diagram of the material indicating the wastage during blanking.
 13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
 14. Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
- It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
- (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

✓ 3. Any other information:

The Committee decided to ask the firm to furnish specific name of internals at Sl. No. 6 of list (Import Items) and the requisite information sought in the case of ratification of AA 0510383361 dated 01.04.2014 (based on DHI U.O. Note No. 3(13)/14(TSW/B) dated 11.6.2014 - ~~Copy to be forwarded to firm~~ *copy ended*)

4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below.

✓ Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

Yours faithfully,

Priya Ranjan
Priya Ranjan

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.: 23061562 Ext.265

e-mail: priya.ranjan@nic.in

Shri K.K. Tiwari
9/18
de

PARVEEN SHARMA
Dy. Director of Foreign Trade
Directorate of Commerce & Industry
Ministry of Commerce, New Delhi-11
Udyog Bhawan, New Delhi-11

DIL 2882221

(63)

8-2-14
24-27-5-14
28-2-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Driplex for ratification of norms of AA
no- 0510383361 dt 01-04-14

DES-I, DGFT may kindly refer to the above mentioned licenses of
M/S. Driplex on the subject mentioned above. The firm may be
asked to submit following information.

1. Weight of the export product. (Dry).
2. Density of item no. 1 & 2.
3. Placement of item no. 3 in engineering drawing.
4. Full and specific name of internals.

The above issues with the approval of IA(KKT).

B.C. Nayak
Development Officer
11-06-14

DGFT, FTDO, NC-I
Deptt. of HI, UO No3(13)/14/TSW(B) dated

24/6/2014
16/6

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

16/6/2014
16/6/2014

Sh. Meera

Government of India
Ministry of Defence
Department of Defence Production
D(EPC)

Room No.9A, South Block,
New Delhi.

Subject:- Ratification of norms in respect of Advance Authorization
No.6110001114 dated 30.12.2013 issued under Para 4.7 of HBP Vol.-
I of M/s Bharat Heavy Electricals Ltd., Haridwar.

Reference DGFT's I.D. No. 1 /80 /050 /00425/AM14 /DES-I/157 dated
29.4.14 and No.01/80/050/425/AM14/DES-I/449 dated 23.06.14 on the subject
mentioned above.

2. The matter has been examined in consultation with M/s Ordnance Factory Board (OFB) and M/s Bharat Electronics Limited (BEL) {a Govt. of India Enterprise, Ministry of Defence}.
3. OFB in their comments have stated that the items required for Super Rapid Gun Mount (SRGM) are not in the product range of OFB, and product profile of M/s BHEL is entirely different from the Ordnance Factories. There are no wastage norms available with OFB relevant to BHEL and hence they are not in a position to offer the inputs as desired
4. BEL in their comments have stated that BEL is engaged in the manufacture of Equipment/Systems in the area of strategic electronics primarily to Defence Forces. The company mainly imports components, sub systems, modules etc., as input material to manufacture the finished product. The requirement of basic raw material for their manufacture is minimal as compared to procurement of electronic items. However, the wastage norms (mortality) in the company for raw materials is around 5%.

5. This issues with the approval of JS(DIP), DDP.

(K.B.Nayar)
Under Secretary(EPC)
Phone 2301 8976,Fax 2301 2948

Shri Priya Ranjan, (DES-I), FTDO, DGFT, Udyog Bhavan, New Delhi.
MOD I.D.No.3(6)/2014/D(EPC) dated 28.8.14

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

भारत सरकार

GOVERNMENT OF INDIA

संचार और सूचना प्रौद्योगिकी मंत्रालय

MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग

DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY

Website: www.deity.gov.in

संख्या

No..... W-27/14/2014-IPHW

दिनांक

Date..... 28.8.2014

M/s. Apex Test Technologies
No. 80/18-5, Ashokpura Main Road
Yeshwanthpur Industrial Suburb
Yeshwanthpur, Bangalore-560022

Sub:- Application for ratification of norms of Advance Authorisation No. 0710101331
Dated 17.1.2014 for export of "ICT Fixtures".

Sir,

Reference is invited to your e-mail dated 1.8.2014 received from the O/o the DGFT forwarding the information on the subject cited above.

2. The requisite submitted technical details of import product required for manufacturing the export product are not sufficient to process your case further, thus you are requested to depute your representative for discussion.

Yours faithfully

(Asha Nangia)
Director

Copy to:-

Shri Priya Ranjan

FTDO

DGFT

Udyog Bhavan

New Delhi

w.r.t DGFT I.D. Note No. 01/80/050/427/AM14/DES-1/657
dated 7.8.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

राष्ट्रीय ई-गवर्नेंस योजना
National e-Governance Plan

ELECTRONICS NIKET
6, C.G.O. COMPI
NEW DELHI-11

Public services closer home

निकेतन

कॉम्प्लेक्स

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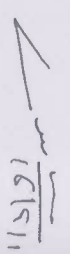
**t of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 16/09/2014 - Case No. 40/20/80 (M/s Larsen & Toubro Limited) (Advance Authorization No. 0310766662 dated 17.01.2014)

Advance Authorization may be ratified as under:

1. Net Fabricated weights of 760.121 MT, 595.707 MT, 1464.392 MT, 2334.644 MT & 290.108 MT may be specified with the quantities of export products at Sl. No. 1, 2, 3, 4 & 5 respectively.
2. List of import items may be revised as per the revised list submitted by the firm vide their letter dated 4th September, 2014 (copy enclosed).
3. Import items at Sl. 1 & 2 shall be of relevant grade and thickness as contained in the export products.
4. Import item at Sl. No. 5 shall be of relevant grade and dia. as contained in the export products.
5. Quantity of import item at Sl. No. 1 may be allowed as 3971391 Kgs as 1.0373 Kgs./kg. content in the export products as claimed by the firm.
6. Quantity of import item at Sl. No. 2 may be allowed as 315246 Kgs as 1.0485 Kgs./kg. content in the export products after taking 1/3rd recovery from scrap.
7. Quantity of import item at Sl. No. 3 may be allowed as 66 Nos.(115929 Kgs.) on net to net basis with accountability clause.
8. Quantity of import item at Sl. No. 4 may be allowed as 50 Nos.(167 Kgs.) on net to net basis with accountability clause.
9. Quantity of import item at Sl. No. 5 may be allowed as 8786 Meters(13964 Kgs.) inclusive of 0.83 % wastage as claimed by the firm.
10. Quantities of import items at Sl. No. 6, 7 & 8 (welding Consumables) may be allowed as 97871 Kgs, 116093 Kgs. & 116093 Kgs. respectively

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/126/2014-TSW/41 dated 16/9/2014


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

ANNEXURE - II

REVISED LIST OF IMPORTED GOODS PROPOSED

Import Item Name	ITC (HS) Code	Quantity in metric units	CIF Value (in Rs.)	CIF Value (in Freely Convertible Currency) (USD)
1 Alloy Steel Plates Spec: SA-203M Thickness Range :- 6 mm to 110 mm	7225 0000	3971391.43 Kg	55,48,05,389.40	88,98,242.01
2 Carbon Steel Plates Spec: SA-537M Thickness Range :- 10 mm to 110 mm	7208 0000	322503.51 Kg	2,48,32,770.27	3,98,280.20
3 Forged Components (Nozzle-60 Number, Y-Ring-6 Number) Spec: SA-350M, SA 350 Weight:- 115929 Kg	7326 0000	66.00 Number	6,92,77,617.00	11,11,108.53
4 Pipe Fittings (Tee-14 Number, Elbow-36 Number) Spec: SA-420M Size: 10 mm to 450 mm Outside Diameter Weight:- 167 Kg	7307 0000	50.00 Number	18,07,600.00	28,991.18
5 Pipes Spec: SA-333M, SA-312M Size: 10 mm to 450 mm Outside Diameter Weight:- 13963.83 Kg	7304 0000	87.86 Meter	38,08,103.68	61,076.24
6 Welding Electrodes	8311 0000	97871.00 Kg	4,20,84,530.00	6,74,972.41
7 Welding Wires	8311 0000	116092.86 Kg	5,99,03,917.20	9,60,768.52
8 Welding Flux	3810 0000	127702.15 Kg	3,29,47,154.46	5,28,422.69
change Rate Considered : 1 USD = Rs. 62.35		TOTAL	78,94,67,082.01	1,26,61,861.78

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011; Website: dgft.gov.in

To F.No.01/80/050/00523/AM14/DES-I/-192

Dated : 30/1/2014

M/s. Greateo Molds India Pvt. Ltd.,
Plot No. 59/2, 8th Avenue, 1st Cross
S Street, Mahindra World City,
Chengalpattu Taluk, Tamil Nadu - 603002
(e-mail: amuthu@greateo.com)

Subject:- Ratification of the norms in respect of Advance Licence No.0410154390 dated 20.01.2014 obtained under Para 4.7 of HBP (Vol.I).

Shri,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 04/24/040/00229/AM14 to this office for ratification of norms. The matter has been considered by Norms Committee - I. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

of the items proposed

Raw Material / Consumables

Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

Detailed calculation as to how the quantity of components to be manufactured with complete justification and supported by wastages claimed at each stage of manufacturing.

Sheet layout diagram of the material indicating the wastage during blanking.

Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.

Weight of steel, which requires imported welding material, giving break-up of Steel Plates / Sheets upto 30 mm thickness and upto 70 mm thickness.

- i. Steel Plates / Sheets more than 30 mm thickness.
- ii. Steel Plates / Sheets more than 70 mm thickness.
- iii. Steel Plates / Sheets more than 70 mm thickness.
- iv. Others e.g. Tubes, Bars / Rods, Castings / Forgings etc.

It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of project authority, main contractor, sub-contractor, relevant para of FTP, PAC namely, name of project authority, if the supply is against Invalidation letter to an EPCG licence, etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-

EPCG licence number and date.

- (i) EPCG licence of the licence.
- (ii) CIF value of the licence amount.
- (iii) Whether this licence saved amount.
- (iv) Custom duty saved amount.
- (v) Products to be manufactured.
- (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

Any other information:

As per enclosed (MSME) UO Note No.30(79)/2014-ME dated 23.06.2014.

3.

The information called for must be submitted within three weeks from the date of issue of this letter.

As per enclosed (MSME) UO Note No.30(79)/2014-ME dated 23.06.2014.

Yours faithfully,

Sh. Kanwalinder Singh Sodhi, Asstt. Director, DC (MSME), 7th Floor Nirman Bhawan,

New Delhi.

Mobile: 9871178714 and copy of the same must be endorsed to the technical authority mentioned below:

Foreign Trade Development Trade

For Director General of Foreign Trade

Tel. No. 23061562 Ext. 265

e-mail: priya.ranian@nic.in

de

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the Development Commissioner

Micro Small & Medium Enterprises

MECHANICAL DIVISION

30(79)/2014-ME

Subject: Ratification of input output adhoc norms against the advance authorization no 0410154390 dated 20.01.2014 in respect of M/s Greateo Molds India Pvt. Ltd.

Application was forwarded to this office vide DGFT ID no 01/80/50/523/AM14/DES-I/189 dated 08.05.2014 for fixation of Input output norm.

We may write to DGFT to ask the following more information to the unit to provide:-

- Detailed technical drawing with dimension of export product, catalogue, if any may also be furnished.
- Weight of export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME)

(K.S. Sodhi)
AD (ME)

Shri Priya Ranjan. FTDO. DGFT Udvog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(79) 2014-ME dated 23.06.2014

12/06/2014
सिद्धा रंजन

Sh. Meena

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: dgft.gov.in

F.No.01/80/050/00158/AM15/DES-I/ 1463

To

M/s. ~~Dynamatic Technologies Ltd.,~~
11, Peenya Indl. Area,
Tumkur Road, Bangalore - 560058
(e-mail: chalapathi.p@dynamatics.net)

Dated : 4/9/14

Subject:- Ratification of the norms in respect of Advance Licence No.0710101865 dated 03.02.2014 obtained under Para 4.7 of HBP (Vol.I).

Shri,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 07/24/040/00357/AM14 to this office for ratification of norms. The matter has been considered by Norms Committee - I. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.

5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

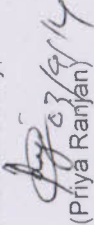
7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, giving break-up of
- Steel Plates / Sheets upto 30 mm thickness.
 - Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - Steel Plates / Sheets more than 70 mm thickness.
 - Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
- ✓ 2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
- EPCG licence number and date.
 - CIF value of the licence.
 - Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - Custom duty saved amount.
 - Products to be manufactured.
 - How EPCG licence holder intends to discharge the EO against the EPCG licence.
- ✓ 3. Any other information:
As per enclosed (MSME) UO Note No.30(109)/2014-ME dated 02.09.2014.
4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: **[Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714]** and copy of the same must be endorsed to the technical authority mentioned below:
- ✓ **Sh. Kanwalinder Singh Sodhi, Asstt. Director, DC (MSME), 7th Floor Nirman Bhawan, New Delhi.**

Yours faithfully,


(Priya Ranjan)
Foreign Trade Development Officer
For Director General of Foreign Trade
Tel. No.23061562 Ext.265
e-mail: priya.ranjan@nic.in


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(109)/14 -ME

Subject: Fixation of Adhoc norms against advance authorisation no. 0710101865 dated 30.02.14 for M/s, Dynamatic technologies Ltd

DGFT has forwarded reply against the application for fixation of adhoc norms in respect of M/s, Dynamatic Technologies Ltd, vide ID note no 01/80/50/58/AM15/DES I/415 dated 19.06.14 for fixation of input output norms.

After going through the application, it is felt further to ask certain information from the unit through DGFT. We may write DGFT to ask following information from the unit:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Weight, size and specification of each export product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Blank size and development drawing of each part number.

This issues with the approval of Director (ME) for taking view by NC.

[Signature]
(K.S. Sodhi)
AD (ME)

Sh Priva Ranian. FTDO, DGFT, Udhvog Bhawan, New Delhi
O/o DC, MSME UO No 30(109)/2014-ME dated 02.09.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

[Signature]
53/09/119
[Signature]

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 16/09/2014 - Case No. 46/10/80 (M/s Weld Fuse Pvt. Limited) (Advance Authorization No. 0910059560 dated 14.03.2014)

Advance Authorisation may be ratified as under:

- 1 Word 'Relevant' may be prefixed with the description of import items at Sl. No. 1 & 2 and their quantities may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1.
- 2 Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 2297.7 Kgs. being 4 % weight of import item at Sl. No. 2.
- 3 Word 'Relevant' may be prefixed with the description of import items at Sl. No. 4 & 5 and their quantities may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 2.
- 4 Quantity of import item at Sl. No. 6 may be allowed as applied for i.e. 306.9 Kgs. being 4 % weight of import item at Sl. No.5.

Norms committee may take a view

Norms Committee I

DIPP No. 12/126/2014-TSW/45 dated 16/09/2014


(S. K. Jain)
Development Officer


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website:dgft.gov.in

F.No.01/80/50/00156/AM15/DES.I / 1203

To

M/s. Y-Tec India P. Ltd;
704-705, Global Business Park;
Tower B, Mehrauli Gurgaon,
Gurgaon (Haryana)-122002.
E.mail.yasuharusaito@y-techindia.com

Dated : 27/8/2014

Subject:- Ratification of norms in respect of Advance Licence No. 0510382361 dated 21.03.2014 obtained under Para 4.7 of HBP (Vol.I).

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 05/24/040/0483/AM14 to this office for ratification of norms. The matter has been considered by Norms Committee - I. It is requested to furnish information / details only in respect of the point which has been tick below.

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.

3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.

4. Weight of each Export Product.

5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per SI.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.

8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).

9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

12. Sheet layout diagram of the material indicating the wastage during blanking.

13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.

14. Weight of steel, which requires imported welding material, giving break-up of

- i. Steel Plates / Sheets upto 30 mm thickness.
- ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
- iii. Steel Plates / Sheets more than 70 mm thickness.
- iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

2 It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports.. In case of deemed export complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant Para of FTP, PAC etc may be furnished. Further, if the supply is against invalidation letter to an EPCG license, the following details may be provided:-

- (vii) EPCG licence number and date.
- (viii) CIF value of the licence.
- (ix) Whether this licence was issued under Zero duty or 3 per cent Scheme.
- (x) Custom duty saved amount.
- (xi) Products to be manufactured.
- (xii) How EPCG licence holder intends to discharge the EO against the EPCG licence.

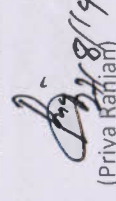
3. v Any other information:

As per enclosed copy of DIPP 's Communication No. 7/212/2014-TSW/162 dated **12.08.2014**.

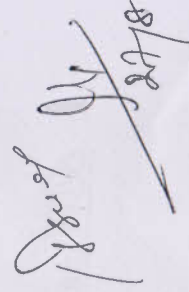
4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below:

v Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy & Promotion, Room No. 428-A, Udyog Bhawan, New Delhi 110011.

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tele. No.23061562 Ext. 265
E-mail: priya.ranjan@nic.in


22/8

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L SWSB
162
7.8.14

No. 7/2/2014-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Advance Authorization application from M/s Y. Tech India P Ltd, Gurgaon, for the export of Rubber & Rubber Bonded Metal Automotive Parts & Auto Parts-
Advance Authorization No. 0510382361 dated 21-03-2014

Ref: DGFT. ID No. 01 / 80/ 50/ 156/ AM-15/ DES-1/ 659/ dt. 04-08-2014

DGFT may please refer to above mentioned ID number and in this connection firm may be requested to submit the following information :-

- (a) While the number of export item from S.No.1 to S.No.14 has been indicated, they are also requested to indicate the total weight of all export items proposed for export. Weight of the rubber component and the metal component in each of the 14 categories of the export product may be shown separately.
- (b) Chemical name of synthetic rubber (at S.No.7, 11, 18, 21, 23, 24, 28, 31, 34, 36, 41, 44, 45, 53 and 56) and also the chemical name of the compounds at S.No.14 and 15, be identified.
- (c) Manufacturing process indicating wastage generated at each stage of manufacture.
- (d) A Chartered Accounts Certificate indicating production of the item of export, viz-a-viz, consumption of raw material (both imported and indigenous) during the past three years, year wise.

12/08/14
प्रिया रंजन
S. Saini

✓

Shri Priya Ranjan, FTDO
DES-I, DGFT

Copy to : **DO (SKJ)**

Nand Lal
(Nand Lal)
Sr. Development Officer
12-08-2014

PARVEEN SHARMA
Dy. Director General
Directorate of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN,
NEW DELHI-110011: Website: <http://dgft.gov.in>

F.No.01/80/050/00150/AM15/DES-I/DES-I/1465

Dated : 12.09.2014.

To

M/s Omega Icehill Pvt. Ltd.,
Plot No.37, Sector-4, Pantnagar,
Rudrapur-262153. (Uttarakhand)

Subject: - Ratification of the Norms in respect of Advance License No.0510384078 dated 15.04.2014 issued under 4.7 of HBP (Vol.I).

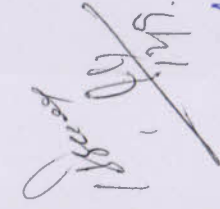
Meeting No.10/15 Dated: 05.08.2014

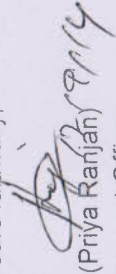
Sir,

Please find enclosed a copy of DIPP's letter No.12/108/2014-TSW/61 dated 05.08.2014 requesting you to provide certain information for ratification of norms of subject advance authorization.

2. You are, therefore, requested to furnish the requisite details/information mentioned in the above referred letter within three weeks from the date of issue of this letter with a copy marked to the concerned technical authority i.e. Shri S.K. Jain, DO, DIPP, Udyog Bhavan, New Delhi. Please ensure that the requisite details/information should be reached to the concerned technical authority and this office by the time specified above, failing which the application shall be liable to be rejected without any further notice to you.

Yours faithfully,




92 (Priya Ranjan) 9/9/14
Foreign Trade Development Officer
Tel: 011-23061562/Ext.265
E-mail: priya.ranjan@nic.in

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L S.No- 61
05/8/14

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 05/08/2014 - Case No. 13/7/80 (M/s Omega Icehill Pvt. Limited)
(Advance Authorization No. 0510384078 dated 15.04.2014)

Firm may be asked to submit the following information:

1. Details of manufacturing operations in their plant on import item which is of Capital Goods nature especially keeping in view that the Water Chilling system (Export item) is to be supplied in Knocked Down condition

Norms committee may take a view


51/8/14

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/108/2014-TSW/61 dated 05/08/2014



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

**TIME BOND
REMINDER**

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: <http://dgft.gov.in>

F.No.01/80/050/00138/AM15/DES-I/ 1/928
To

M/s. Automat Irrigation Pvt. Ltd.,
Plot No.18-19, Hind Pocket Books,
G T Road, Shahdara, Delhi - 110095
(e-mail: instant.hightech@gmail.com)

Dated: 29/9/2014

Subject: Ratification of norms in respect of Advance Authorization No.0510385020 dated
25.04.2014 issued under Para 4.7 of HBP Vol.-I - reg.
Meeting No.10/15 Date: 05.08.2014

Sir,

Please refer to C&PC's letter dated 30.07.2014(copy enclosed) requesting you to furnish certain information / documents as sought by C&PC directly required for ratification of norms of above mentioned Advance Authorization. However, it is informed that the said information / documents have not been received in this office so far.

2. You are, therefore, again requested to furnish the requisite details within 3 weeks from the date of issue of this letter. **The information /reply must be sent to the authorities as mentioned in the letter referred to in above paragraph.**

Yours faithfully,

18/9/14
9/9/14

(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.:23061562 Ext.265
e-mail: priya.ranjan@nic.in

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shastri Bhawan, New Delhi-110 001
Dated, the 30th July, 2014

To

M/s. Automat Irrigation Pvt. Ltd.,
Plot No.18-19, Hind Pocket Books,
GT Road, Shahdara
Delhi - 110095

Subject:

Advance Authorization Applications from M/s. Automat Irrigation Pvt. Ltd. for the import of raw material against the export of Rigid Poly Vinyl Chloride (PVC) Articles of different sizes/weight. (Advance Authorization No.0510385020 dated. 25.4.2014 & Advance Authorization No. 0510362949 dated. 20.8.2013)

I am directed to refer to your advance authorisation applications received from O/o DGFT on above mentioned subject. You are being advised to submit the following information.

1. Technical specifications, % composition (by weight) specific details of items to be exported along with specific end use/application and the copy of export order for the export product i.e. Rigid Poly Vinyl Chloride (PVC) Articles may be furnished.
2. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
3. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.
4. The complete formulation of PVC compound to be used for the manufacture of Rigid Poly Vinyl Chloride (PVC) Articles along with standard/authentic literature for formulation of PVC compound.
5. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.
6. Whether the scrap generated in the manufacturing process is being reused, if not, the technical reasons for the same may be furnished.
7. Details of production of export product under reference and corresponding consumption of raw material in the year 2012-13 and 2013-14 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
8. Any other relevant information.
9. Small sample of the export product.

Yours faithfully,

(Dharam Vir)
Section Officer
Tele:- 2338 2575

Copy to: M^s Priya Ranjan, FTDO, (DES-I), O/o, DGFT, Udyog Bhawan, New Delhi-110001 [w.r.t. their O.M No. 01/80/050/00270/AM-14/DES-I/324 dated 30.05.2014 & U.O.No.01/80/050/138/AM15/DES-1/412 dated 19.06.2014]

ANVEEN SHARMA
Dy. Director, General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

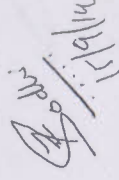
Subject: Adv. Authorization of Input output norms under para 4.7 against advance authorization no 0510385024 dated 25.04.14 in respect of M/s Spiral EHL Engg Pvt Ltd

The following needs to be clarified before norms can be fixed:-

• Legible drawings along with development drawings to be submitted.

- Wastage justification to be submitted.

This issues with the approval of Director (ME) for taking view by NC.

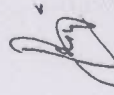

12/9/14

(K.S. Sodhi)
AD (ME)

Shri Priva Ranjan. FTDO. DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(124)/ 2014-ME dated 15.09.14



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


16/9/14
P. B. S. J. S. J.

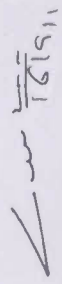
**Department of Indus
(TSW) Promotion**

NC Meeting dated 16/09/2014 - Case No. 28/7/80 (M/s ISGEC Heavy Engineering Limited)
(Advance Authorization No. 0510384966 dated 25.04.2014)

Advance Authorisation may be ratified as under:

1. Net Empty weights of 64.5 MT may be specified with the quantity of export products.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1.
3. Words "19.05 mm (OD)x 2.11 mm(thk.)" may be suffixed with the description of import item and its quantity may be allowed as 38513.6 Kgs. (40253.5 Meters) inclusive of 2 % wastage.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I
DIPP No. 12/126/2014-TSW/54 dated 16/09/2014


PARVEEN SHARMA
Dy. Director General Trade
Directorate of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 16/09/2014 - Case No. 29/7/80 (M/s ISGEC Heavy Engineering Limited)
(Advance Authorization No. 0510384967 dated 25.04.2014)

Advance Authorisation may be ratified as under:

1. Net Empty weights of 43 MT may be specified with the quantity of export products.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1.
3. Words "19.05 mm (OD)x 2.11 mm(thk.)" may be suffixed with the description of import item and its quantity may be allowed as 25676 Kgs. (26835.6 Meters) inclusive of 2 % wastage.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/126/2014-TSW/55 dated 16/09/2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

16.9.2014

File.No.3

L/2014-TSW

24.8.2014

Government of India

Department of Heavy Industries

16.9.20
Udyog Bhawan, New Delh

Dated the 20/8/ 2014

Subject: Ratification of AA No 0410157527 of BHEL Ranipet

Export Product: Total Qty Air pre heater (08 Nos), Fans (16Nos), Gates (148) and Dampers(108) for 2 x 800 MW Gadawara Power Project (Wt: 3923 MT to be included in AA) (Sl no 45)

Inputs

Sl No	Item	Quantity recommended in MT(including %wastage)
1	CS Plates	48 (3%)
2	AS Plates (NAXTRA 70, XAR 400, P 355 NH)	398 (3%)
3	Haste Alloy Sheet	9.5 (2%)

Item 7 is deleted, since appears in Export list.

There are total 8 items; remaining items are on net to net basis with nil wastage.

This issues with the approval of AS.

See

K.K Tiwari

Industrial Advisor

DY DGFT, DES-I

ii 22/8/14

24/8/14

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

श्री संलन

Sh. Sini

22/8/2014

Office of the development C
Micro small & medium E

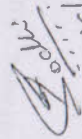
MECHANICAL DIVISION

Subject: Adv. Authorization of Input output norms under para 4.7 against advance authorization no 0510385651 dated 02.05.14 in respect of M/s Dayco Vikas Power Transmission Pvt. Ltd.

The norms may be fixed as follows:-

- Import of items may be allowed on net to net basis with NIL wastage and accountability clause.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(125) 2014-ME dated 16.09.14


16/9/14
Shri Priya Ranjan


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shastri Bhawan, New Delhi-110 001
Dated, the 19th August, 2014

OFFICE MEMORANDUM

Subject :

Advance Authorization Application from M/s. Motherson Sumi Systems Ltd. for the import of raw-material against the export of Door Grill Parts / Bumper Parts / Parking Distance Censor. (Advance Authorisation No.0510385729 dated 05.05.2014).

The undersigned is directed to refer to DGFT U.O. No. 01/80/050/164/AM15/DES-1/417 dated 19.06.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Plastic Parts for Automobiles --Door Grill Parts / Bumper Parts / Parking Distance Censor	1 kg
Raw-material Recommended for Import	
1. Relevant Polyamide / Nylon Resin / Granules	1.05 kg / kg content in the export product.
2. Relevant Polypropylene Resin / Granules	1.05 kg / kg content in the export product.
3. Relevant Polycarbonate -- Polybutylene Terephthalate Blend	1.05 kg / kg content in the export product.
4. Relevant Form Washer Ring / Components	Net to Net
5. Relevant Adhesive Tape Die cut parts / components	Net to Net
6. Relevant Primer	Net + 2% wastage

This issues with the approval of competent authority.

Ms. Priya Ranjan
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110001

(Dharam Vir) 79
Section Officer
Tele- 2338 2575

Standard Deficiency Letter

Time Being

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN,
NEW DELHI-110011; Website: <http://dgft.gov.in>

F No 01/80/050/00147/AM15/DES-II / 035

Dated 28/07/2014

To M/s. SMC Pneumatics (India) Pvt. Ltd.,
A-4, Sector-88, Phase-II, NoIDA,
Gautam Budh Nagar-201305 (UP).
Email: info@smcindia.in

Subject: Ratification of Norms in respect of Advance License No.0510385912 dated 06.05.2014
issued under para 4.7 of HBP (Vol I) – reg.

Meeting No.7/15 Dated: 24.06.2014

Sir,
Please refer to the above mentioned advance license forwarded by the RLA under their file No 05/24/40/00498/AM-14 to this office for ratification of norms. The matter has been considered by norms Committee-I. It is requested to furnish information/details only in respect of the point which has been tick marked below

Export Items

1. Model number, technical specification and specific quantity both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import Items

6. Information about the inputs required per unit of the resultant product as per Sl.No 1 of Appendix-11A appearing in current HBP (Vol I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the

Office of the Development Commission
Micro Small & Medium Enterprises
MECHANICAL DIVISION

Subject: Fixation of Adhoc norms for export product Aluminium alloy billets against advance authorisation no 0310781237 dated 09.05.2014 for M/s Under carriage and tractor parts pvt ltd.

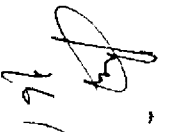
The following points need to be clarified before norms can be fixed:-

- Import item quantity per unit of export item for Sno 1, 2, 8, and 10 of items of import along with their uses.
- Blank size of import item Sno 10.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issues with the approval of Director (ME) for taking view by NC.


(K.S.Sodhi)
AD (ME)

Shri Priva Ranjan, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(122)/2014-ME dated 15.09.14


16/9/14
P. Saini



Sl. No 68
24/8-9-14
24/8-5

consideration of your request. Further, the information documents as referred to above dated 19.04.2014 may also be sent for further considerations of the case. In this regard, additional information is pending from firm apart from the DCHC certificate.

4. From document furnished by you, it seems that O O DCHC has advised that your application through the concerned I & P Operator of the Specific Block is accompanied by relevant documents in the standard format for the purpose vide DCHC letter dated 19.04.2014 addressed to ~~you~~ it is, therefore, requested that compliance report status of your application may please be furnished to this office at the earliest.

SAR

F.No.01/80/050/397/AM/10 DCHS-I

Foreign Trade Development
For Director General of Foreign Trade
Ministry of Commerce
New Delhi

Copy to: Directorate General of Hydrocarbons, (Under Ministry of Petroleum & Natural Gas), Oil/D3B Bhawan, Plot No. 2, Sector 7A, Noida (with reference to F.No.01/92/80/Misc./AM-13 Pt. VI to dated 15.04.2014 - copy enclosed and for information).

15/9/14

Foreign Trade Development

15/9/14

File No-55

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DESI SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN
NEW DELHI-110011; Website: dgtl.gov.in

F No 01/80/050/00227/AM15/DES-I/12935
To

Dated: 28/07/2014

M/s Laxmi Electronics Moulds & Precision Engg. Pvt. Ltd.,
Plot No.81, EPIP, Whitefield,
Bangalore - 560066
(e-mail:)

Subject:- Ratification of the norms in respect of Advance Licence No 0710104408 dated 23.05 2014
obtained under Para 4.7 of HBP (Vol.I)

Shri:

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 07/24/040/00035/AM15 to this office for ratification of norms. The matter has been considered by Norms Committee – I. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Item

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight; of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.
4. Weight of each Export Product
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export product(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables



10. Size and specification including grade composition, range thickness etc. of the items proposed for import.
11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, giving break-up of:
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and up to 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
- ✓ 2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided -
 - (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
- ✓ 3. Any other information:
As per C&PC UO No.46011/84/2009-PC-II dated 26.08.2014 is enclosed.
4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: **[Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi. E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714]** and copy of the same must be endorsed to the technical authority mentioned below:

✓ **Shri A.K. Aggarwal, Jt.I.A., D/o C&PC, Room No.342, Shastri Bhavan, New Delhi.**

Yours faithfully,

(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel. No 23061562 Ext.265
e-mail: priya.ranjan@nic.in

76
TIME BOND
REMINDER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011. Website: <http://dgt.gov.in>

F.No.01/80/050/00152/AM15/DES-II/1439
To

Dated: 27/9/2014

M/s. Decon India Plastics Pvt. Ltd.,
GAT No 357/92, Village:Kharabwadi,
Taluk Khed, Dist : Pune - 111111
(e-mail p.narekar@decon-group.de)

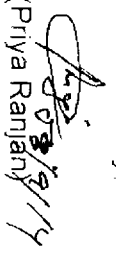
Subject: Ratification of norms in respect of Advance Authorization No.3110064115 dated
26.05.2014 issued under Para 4.7 of HBP Vol.-I - reg.
Meeting No.10/15 Date: 05.08.2014

Sir,

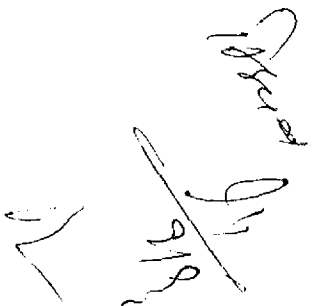
Please refer to C&PC's letter dated 11.07.2014(copy enclosed) requesting you to furnish certain information / documents as sought by C&PC directly required for ratification of norms of above mentioned Advance Authorization. However, it is informed that the said information / documents have not been received in this office so far.

2. You are, therefore, again requested to furnish the requisite details within 3 weeks from the date of issue of this letter. **The information /reply must be sent to the authorities as mentioned in the letter referred to in above paragraph.**

Yours faithfully,


(Priya Ranjan)
Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.:23061562 Ext.265
e-mail: priya.ranjan@nic.in

etc



F.No. 10011-22 2014-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shashi Bhawan, New Delhi-110001
Dated, the 11th July, 2014

To

M/s. Decon India Plastics Pvt. Ltd.,
Cat No 357/92, Village: Kharabwadi,
Taluka: Khed, Dist: Pune (M.S.)-411111

Subject:

Advance Authorization Application from M/s. Decon India Plastic Pvt. Ltd. for the import of raw material against the export of Injection Moulded Chrome Plated Parts. (Advance Authorisation No. 3110064115 dated 26.5.2014).

I am directed to refer to your advance authorization application received from O/o DGFT on above mentioned subject. You are being advised to submit the following information.

1. Technical specifications, weight piece along with separate weight of each of the constituents in each of the export item, specific end use/application and the copy of export order for the export product i.e. Injection Moulded Chrome Plated Parts may be furnished.
2. Chemical name, Technical specifications along with foreign suppliers catalogue for item of import i.e. Bay Blend T 45 PG Bayer Make may be furnished.
3. The item of export indicated in numbers whereas raw materials applied in weight. How the co-relation can be maintained on weight to weight basis? Please explain.
4. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
5. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.
6. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.
7. Whether the scrap generated in the manufacturing process is being reused, if not the technical reasons for the same may be furnished.
8. Standard authentic technical literature in support of the raw material requirement formulation for the manufacture of export product.
9. Details of production of export product under reference and corresponding consumption of raw material in the year 2012-13 and 2013-14 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
10. Any other relevant information.
11. Small sample of the export products.

Yours faithfully,


(Shashi Bhawan)
Section Officer
Tel: 2338 2575

Copy to: Ms. Priya Ranjan, FTDO, (DES-1), O/o, DGFT, Udyog Bhawan, New Delhi-110001 [w.r.t. their O.M. No. 01/80/050/152/AM-15/DES-1/406 dated 19.6.2014]

11/07/2014
Dr. Meena

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DESJ SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN
NEW DELHI-110011. Website: <http://dgt.gov.in>

S-178
Standard Definition = 100

27/6/14
Time 3:13

F.No.01/80/050/00155/AM15/DES-II/214

Dated 28.07.2014

To M/s Tranter India Pvt. Ltd.
GAT No.127 & 128 Pune Nagar Road,
Dingarajwadi, Telegaon Dhamdhare,
Tal Shirur, Pune-412208
Email:somesh.shinde@in.tranter.com

Subject :Ratification of Norms in respect of Advance License No 3110064138 dated 28.05.2014
issued under para 4.7 of HBP (Vol.I) – reg.

Meeting No.7/15 Dated: 24.06.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No 31/83/40/00047/AM-15 to this office for ratification of norms. The matter has been considered by norms Committee. It is requested to furnish information/details only in respect of the point which has been tick marked below.

Export Items

1. Model number, technical specification and specific quantity, both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.

Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished

Weight of each Export Product.

Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the the export products(s).

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: dgft.gov.in

To F.No.01/80/050/00220/AM15/DES-II / 14/2

M/s. ISGEC Heavy Engineering Ltd.,
Radaur Road, Yamunanagar,
Haryana - 135001
(e-mail: mongia@isgec.com)

Dated: 8/9/2014

Subject:- Ratification of the norms in respect of Advance Licence No.0510388030 dated 03.06.2014 obtained under Para 4.7 of HBP (Vol.I).

Shri,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 05/23/040/00121/AM15 to this office for ratification of norms. The matter has been considered by Norms Committee - I. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Item

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).

2. Detail technical note on manufacturing process including the relevant flow sheet.

- ✓ 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.

- ✓ 4. Weight of each Export Product.

- ✓ 5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.

8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).

9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

PARVEEN SHARMA
Dy. Director General Trade
Dy. General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

12. Sheet layout diagram of the material indicating the wastage during blanking.

13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.

14. Weight of steel, which requires imported welding material, giving break-up of

- i. Steel Plates / Sheets upto 30 mm thickness.
- ii. Steel Plates / Sheets more than 30 mm thickness and up to 70 mm thickness.
- iii. Steel Plates / Sheets more than 70 mm thickness.
- iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-

- (i) EPCG licence number and date.
- (ii) CIF value of the licence.
- (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
- (iv) Custom duty saved amount.
- (v) Products to be manufactured.
- (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

3. Any other information:

As per DHI UO No.3(19)/114-TSW(B)/7 dated 27.08.2014 is enclosed.

4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below:

✓ Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

Yours faithfully,

✓
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(Priya Ranjan) 14
Foreign Trade Development Officer
For Director General of Foreign Trade
Tel. No.23061562 Ext.265
e-mail: priya.ranjan@nic.in

de

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of AA no 0510388787 dt 18-06-14 & AA no 0510388030 dt 03-06-14.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S ISGEC Ltd. The firm may be asked to submit following information to examine their request.

1. Sl no 3,4 5 & 11 of SDL.

DGFT, FTDO, DES-I)

Deptt. of HI, UO No 3(19)/114-TSW(B) 7 dated 27/8/14

B.C.Nayak
Development Officer
22-08-14

11/08/14
11/08/14

27/8/14

दिनांक

Sh. Meena

PARVEEN SHARMA
Dy. Director General Trade
Dy. Director of Foreign Trade
Directorate of Commerce & Industry
Ministry of Commerce, New Delhi-11
Udyog Bhawan, New Delhi-11

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011; Website: <http://dgft.gov.in>

F.No.01/80/050/243/AM15/DES-I/ 1422

Dated : 16/8/2014

To,

M/s. Zenith Precision P. Ltd;
No.94, Third Phase
Peenya Industrial Area,
Bangalore-560058.
(E.mail info@zenithprecision.in)

Subject:- Ratification of the norms in respect of Advance Licence No.
0710104725 dated 03.06.2014 obtained under Para 4.7 of IIBP
(Vol.I).

Sir,

Please refer to the above mentioned advance license, forwarded by the RL/A under their file No. 07/24/040/0074/MI15 to this office for ratification of norms. The matter has been considered by Norms Committee - I. It is requested to furnish information / details only in respect of the point which has been tick below:-

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current IIBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current IIBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.
10. Raw Material / Consumables
Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

12. Sheet layout diagram of the material indicating the wastage during blanking.

13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.

14. Weight of steel, which requires imported welding material, giving break-up of
i. Steel Plates / Sheets upto 30 mm thickness.
ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
iii. Steel Plates / Sheets more than 70 mm thickness.
iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

2 It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed export complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant Para of FIP, PAC etc may be furnished. Further, if the supply is against Invalidation letter to an EPCG license, the following details may be provided:-

(i) EPCG licence number and date.

(ii) CIF value of the licence.

(iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.

(iv) Custom duty saved amount.

(v) Products to be manufactured.

(vi) How EPCG licence holder intends to discharge the EO against the EPCG licence

3. ✓ Any other information:

As per enclosed copy of DC, MSME U.O. Note No. 30(117/2014-ME dated 10.09.2014

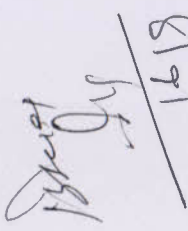
4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DCFI, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below:

✓ Sh. K.S.Sodhi, Asstt. Director, DC (MSME), 7th Floor Nirman Bhawan, New Delhi.

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tele. No.23061562 Ext. 265
E-mail: priya.ranjan@nic.in


16/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

Subject: Adv. Authorization of Input output norms under para 4.7 against advance authorization no 0710104725 dated 03.06.14 in respect of M/s Zenith Precision Pvt Ltd

After going through the application, it is felt further to ask certain information from the unit through DGFT. We may write DGFT to ask following information from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Blank size of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Sh Priya Ranjan, FTDO, DGFT, Udhvog Bhawan, New Delhi
O/o DC, MSME UO No 30(117)/2014-ME dated 10.09.14


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


12/9/14
श्रीमती स्वामी
Sh Swati

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Felguera guas for ratification of norms of AA no 0410158504 DT 06-06-14

DES-I, DGFT may kindly refer to above mentioned licence of M/S Felguera guas. The firm has applied for 8 items consisting of stacker, reclaimers and conveyors for which it proposes to import items (8 items) which are components. NC may consider ratification under GN-4.

The above issues with approval of IA(KKT).

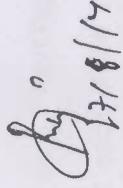


B.C.Nayak
Development Officer
22-8-14

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(112)/14-TSW(B)

dated 27/8/2014


27/8/14

P. Meena

PARVEEN SHARMA
Dy. Director General Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

18/10/14
27/8/2014

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27/8/14
8.10.14
27/8/14

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011; Website: dgft.gov.in

F.No.01/80/050/00202/AM15/DES-I/1413
To

M/s. Faiveley Transport Rail Technologies India Ltd.,
Harita, Hosur, Dharampuri Dist,
Tamil Nadu - 635109
(e-mail: su.in@faiveleytransport.com)

Dated : 8/9/2014

Subject:- Ratification of the norms in respect of Advance Licence No.0410158506 dated 09.06.2014 obtained under Para 4.7 of HBP (Vol.I).

Shri,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 04/24/040/00050/AM15 to this office for ratification of norms. The matter has been considered by Norms Committee - I. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export item

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

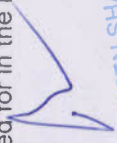
Import items

6. Information about the inputs required per unit of the resultant product as per SI.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

12. Sheet layout diagram of the material indicating the wastage during blanking.

13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.

14. Weight of steel, which requires imported welding material, giving break-up of

- Steel Plates / Sheets upto 30 mm thickness.
- Steel Plates / Sheets more than 30 mm thickness and up to 70 mm thickness.
- Steel Plates / Sheets more than 70 mm thickness.
- Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

✓ 2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-

- EPCG licence number and date.
- CIF value of the licence.
- Whether this licence was issued under Zero duty or 3 per cent Scheme.
- Custom duty saved amount.
- Products to be manufactured.
- How EPCG licence holder intends to discharge the EO against the EPCG licence.

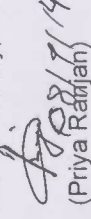
✓ 3. Any other information:

As per DHI UO No.3(119)/14-TSW(B)/8 dated 27.08.2014 is enclosed.

4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below:

✓ Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel. No.23061562 Ext.265
e-mail: priya.ranjan@nic.in


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L
178

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Faiveley transport for ratification of norms of AA no- 0410158506 DT 09-06-14 & AA no- 0410158702 DT 12-06-14

DES-I, DGFT may kindly refer to above mentioned licence of M/S Faiveley transport. The firm may be asked to submit following information.

1. The catalogue/write up of the export product with specification with use.
2. Though export item is same for both the AAs, import items are different. The reason for the same.
3. The details of item no 10, 11 & 16 of AA no- 0410158506 DT 09-06-14 & item no 1 of AA no 0410158702 DT 12-06-14 may be submitted.

The above issues with approval of IA(KKT).

12/8/14

B.C.Nayak
Development Officer
22-08-14

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(119)/14-TSW(B) G dated 27/8/14

27/8/14
Sh. Meena

✓

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

F. No. 7/59/2014-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

Dated :15-09-2014

Reference :- DGFT U.O. No.01/80/50/210/AM15/DES-1 Dated 09-09-2014

Advance Authorization No.0210203958 dated 09-06-2014

Subject: Advance authorization for export of Kit Receiver – M/s In Trans Engineering Ltd. Kolkata

DGFT may please refer to their above mentioned UO and in this connection, firm may be requested to submit the following information duly certified by a Chartered Accountant :-

- i) An undertaking, clearly indicating the import content (in numbers) of each input in the export products Kit Receiver at S.No.1 &2 respectively.
- ii) A detailed calculation sheet may be furnished accounting for the total individual item of proposed import as also to the net content of individual item in the two individual consignment in the proposed item of export.

(NAND KAL)
Sr. Development Officer

Shri Priya Ranjan, FTDO, DES-I, DGFT

No 7/59/2014-TSW

22/9/14

16/9/14

16/9/14

16/9/14

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Borg Warner for ratification of norms of AA no 0510388393 dt 09-06-14.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Borg Warner. I am directed to state that the request is examined & this Office recommends import on repeat basis with AA no 0510353076 dt 03-05-13

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
06-08-14

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(03)/14-TSW(B) 19 dated 8/8/14

12/8/14

Sh. Meen

PARVEEN SHARMA
Director General
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

394/2014
19/8/2014

(129) 2/2
Sl. no. 56
24-6-9-201

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 16/09/2014 - Case No. 20/10/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510388622 dated 12.06.2014)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise.
2. Quantities of import items at Sl. No. 2, 3, 4, 7 & 9 in Nos. also in addition to their weights.
3. Details of import item at Sl. No. 12 and its specific use in export item.
4. Difference in export item at Sl. No. 2 and import item at Sl. No. 20 and details of manufacturing operations on import item at Sl. No.20.

Norms committee may take a view

✓ - - - 16/9/14
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/126/2014-TSW/96 dated 16/09/2014

✓
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011; Website: dgft.gov.in

F.No.01/80/050/000200/AM15/DES-I/2014/1414

To

✓
Mrs. Faiveley Transport Rail Technologies India Ltd.,
Harita, Hosur, Dharampuri Dist,
Tamil Nadu - 635109
(e-mail: su.in@faiveleytransport.com)

Dated: 8/9/2014

Subject:- Ratification of the norms in respect of Advance Licence No.0410158702 dated 17.06.2014 obtained under Para 4.7 of HBP (Vol.I).

Shri,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 04/24/040/00052/AM15 to this office for ratification of norms. The matter has been considered by Norms Committee -- I. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Item

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per SI.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, giving break-up of
- Steel Plates / Sheets upto 30 mm thickness.
 - Steel Plates / Sheets more than 30 mm thickness and up to 70 mm thickness.
 - Steel Plates / Sheets more than 70 mm thickness.
 - Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
- ✓ 2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
- EPCG licence number and date.
 - CIF value of the licence.
 - Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - Custom duty saved amount.
 - Products to be manufactured.
 - How EPCG licence holder intends to discharge the EO against the EPCG licence.
- ✓ 3. Any other information:
As per DHI UO No.3(119)/14-TSW(B)/8 dated 27.08.2014 is enclosed.
4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below:

✓ Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel. No.23061562 Ext.265
e-mail: priya.ranjan@nic.in


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Faiveley transport for ratification of norms of AA no- 0410158506 DT 09-06-14 & AA no- 0410158702 DT 12-06-14

DES-I, DGFT may kindly refer to above mentioned licence of M/S Faiveley transport. The firm may be asked to submit following information.

1. The catalogue/write up of the export product with specification with use.
2. Though export item is same for both the AAs, import items are different. The reason for the same.
3. The details of item no 10, 11 & 16 of AA no- 0410158506 DT 09-06-14 & item no 1 of AA no 0410158702 DT 12-06-14 may be submitted.

The above issues with approval of IA(KKT).


B.C. Nayak
Development Officer
22-08-14

DGFT, FIDO, DES-I
Deptt. of HI, UO No 3(119)/14-TSW(B) G dated 27/8/14


J. Meena

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Department of India
Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001

Dated, the 8th September, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Motherson Sumi Systems Ltd. for the import of raw-material against the export of Plastic Parts for Automobiles – Bumper Parts / Parking Distance Censors. (Advance Authorisation No.0510388756 dated 17.06.2014).

The undersigned is directed to refer to DGFT U.O. No. 01/80/050/213/AM15/DES-1/587 dated 25.07.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Plastic Parts for Automobiles – Bumper Parts / Parking Distance Censors	1 No.

Raw-material Recommended for Import	Quantity
1. Relevant Polycarbonate – Polyethylene Terephthalate Blend	1.05 kg / kg content in the export product.
2. Relevant Polypropylene Resin / Granules / Compound	- do -
3. Relevant Adhesive Tape Die cut parts / components	Net to Net

This issues with the approval of competent authority.

✓
Ms. Priya Ranjan
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110001

Priya Ranjan
08/09/14
Dr. Meera

Parveen Sharma
PARVEEN SHARMA
Dy. Director General Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Dharam Vir
(Dharam Vir)

Section Officer

Tele:- 2338 2575

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, giving break-up of
- Steel Plates / Sheets upto 30 mm thickness.
 - Steel Plates / Sheets more than 30 mm thickness and up to 70 mm thickness.
 - Steel Plates / Sheets more than 70 mm thickness.
 - Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
- ✓ 2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
- EPCG licence number and date.
 - CIF value of the licence.
 - Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - Custom duty saved amount.
 - Products to be manufactured.
 - How EPCG licence holder intends to discharge the EO against the EPCG licence.
- ✓ 3. Any other information:
As per C&PC Form No. 46011/79/2010-PC-II dated 22.08.2014 is enclosed.
4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: **[Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714]** and copy of the same must be endorsed to the technical authority mentioned below:

✓ Shri A.K. Aggarwal, Jt.I.A., D/o C&PC, Room No.342, Shastri Bhawan, New Delhi.

Yours, faithfully,


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


(Priya Ranjan)
Foreign Trade Development Officer
For Director General of Foreign Trade
Tel. No.23061562 Ext.265
e-mail: priya.ranjan@nic.in



F. No. 4001/17
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 22nd August, 2014

M/s. Freedom Ophthalmic Pvt. Ltd.,
Plot No.31, Sipcot Industrial Complex,
Mookondpalli Village, Hosur,
Tamil Nadu - 635126

Subject: Advance Authorization Application from M/s. Freedom Ophthalmic Pvt. Ltd. for the import of raw material against the export of Hydrophobic Intraocular Lens. (Advance Authorization No. 0410158701 dated 17.6.2014)

I am directed to refer to your advance authorization application received from O/o DGFT on above mentioned subject. You are being advised to submit the following information.

1. Technical specifications, material of construction, shape/ size including weight/piece etc. of Hydrophobic Intraocular Lens to be exported.
2. Technical specifications, material of construction, shape/ size and weight/piece of Hydrophobic blanks. In addition you have indicated import of plastic clear pellets which is not clear and similar details may also be furnished.
3. Detailed manufacturing process alongwith technical justification for wastages at each stage of manufacturing process and also on each of the raw-materials/consumables may be furnished
4. Basis for the applied quantity of Diamond tool may be furnished.
5. Details of production of export products i.e. Hydrophobic Intraocular Lens under reference and corresponding consumption of all the raw-materials (both imported and indigenous) during the 2012-13, 2013-14 duly certified by CA may be furnished. If the production has not commenced in the past, details from commencement of production may be furnished duly certified by CA.
6. Sample of export product and Hydrophobic blanks to be imported
7. Any other relevant information

Yours faithfully,


(Dharam Vir) 22/8/2014
Section Officer
Tele:- 2338 2575

Copy to: Ms. Priya Ranjan, FTDO, (DES-I), O/o, DGFT, Udyog Bhawan, New Delhi-110001 [w.r.t. their O.M No. 01/80/050/224/AM-15/DES-I/572 dated 21.07.2014]

PARVEEN SHARMA
Dy. Director General
Directorate of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


25/08/14
Jh. Neena

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011. Website: dgft.gov.in

F.No.01/80/050/00217/AM15/DES-I/1415

Dated: 8/9/2014

To
✓ M/s. ISGEC Heavy Engineering Ltd.,
Radaur Road, Yamunanagar,
Haryana - 135001
(e-mail: mongia@isgec.com)

Subject:- Ratification of the norms in respect of Advance Licence No.0510388787 dated 18.06.2014 obtained under Para 4.7 of HBP (Vol.I).

Shri,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 05/23/040/00121/AM15 to this office for ratification of norms. The matter has been considered by Norms Committee - I. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Item

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). ✓
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ✓
4. Weight of each Export Product. ✓
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. ✓

Import items

6. Information about the inputs required per unit of the resultant product as per SI.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

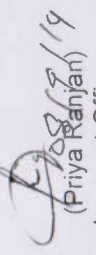
7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
- ✓ 11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, giving break-up of
- Steel Plates / Sheets upto 30 mm thickness.
 - Steel Plates / Sheets more than 30 mm thickness and up to 70 mm thickness.
 - Steel Plates / Sheets more than 70 mm thickness.
 - Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
- ✓ 2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
- EPCG licence number and date.
 - CIF value of the licence.
 - Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - Custom duty saved amount.
 - Products to be manufactured.
 - How EPCG licence holder intends to discharge the EO against the EPCG licence.
- ✓ 3. Any other information:
As per DHI UO No.3(19)/114-TSW(B)/7 dated 27.08.2014 is enclosed.
4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below:
- ✓ Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

Yours faithfully,


(Priya Ranjan)
Foreign Trade Development Officer
For Director General of Foreign Trade
Tel. No.23061562 Ext.265
e-mail: priya.ranjan@nic.in


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

139
#5-844
20/05-14 ✓
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of AA no 0510388787 dt 18-06-14 & AA no 0510388030 dt 03-06-14.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S ISGEC Ltd. The firm may be asked to submit following information to examine their request.

1. SI no 3, 4, 5 & 11 of SDL.

DGFT, FTDO, DES-I)

Deptt. of HI, UO No 3(19)/114-TSW(B) 7 dated 27/8/14

B.C.Nayak
Development Officer
22-08-14

✓
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

27/8/14
S. Meena

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: dgft.gov.in

F.No.01/80/050/00226/AM15/DES-I/ 1283

Dated : 22/8/2014

To
M/s. GE India Industrial Pvt. Ltd.,
GE India Industrial P. Ltd., A-78/1,
Chakan Industrial Area, Vasuli Village,
Pune - 410501
(e-mail: anand.mohagaonkar@ge.com)

Subject:- Ratification of the norms in respect of Advance Licence No.3110064422 dated 18.06.2014 obtained under Para 4.7 of HBP (Vol.I).

Shri,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 31/83/040/00042/AM15 to this office for ratification of norms. The matter has been considered by Norms Committee - I. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export item

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per SI.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

12. Sheet layout diagram of the material indicating the wastage during blanking.

13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.

14. Weight of steel, which requires imported welding material, giving break-up of
i. Steel Plates / Sheets upto 30 mm thickness.
ii. Steel Plates / Sheets more than 30 mm thickness and up to 70 mm thickness.
iii. Steel Plates / Sheets more than 70 mm thickness.
iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

✓ 2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-

- (i) EPCG licence number and date.
- (ii) CIF value of the licence.
- (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
- (iv) Custom duty saved amount.
- (v) Products to be manufactured.
- (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

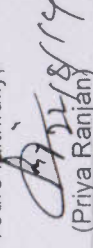
✓ 3. Any other information:

As per DHI UO No.3(100)/TOOL/GE IND/14-TSW(B)/21 dated 08.08.2014 is enclosed.

4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below:

✓ Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel. No.23061562 Ext.265
e-mail: priya.ranjan@nic.in



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

812

Sl. No. 127

21-5-8-14x

21-6-9-14x

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S GE Industrial pvt ltd for ratification of norms of licence no 3110064422 dt 18-06-14

DES-I, DGFT may kindly refer to the above mentioned licence of M/S GE Industrial pvt ltd. The firm may be asked to submit following information to examine their request.

1. Details of export product with catalogue/write up with use.
2. Details of the manufacturing process of the export product with placement of import item in the export product.



B.C. Nayak
Development Officer
04-08-14

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(100)/ tool/ge ind/14-TSW(B)

21 / 8 / 8 / 14

385/2014
13/8


12/8/2014
दिनांक



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



TIME B...
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: dgft.gov.in

F.No.01/80/050/00205/AM15/DES-II/1409
To

Dated : 8/9/14

M/s. Doowon Automotive Systems India Pvt. Ltd.,
Plot No. 19-B & 20, SIPCOT Industrial Park,
Oragadam, Sriperumbudur TK,
Kanchipuram Dist. Tamil Nadu - 602105
(e-mail: akdey.dwi@gmail.com)

Subject:- Ratification of the norms in respect of Advance Licence No.0410158756 dated 19.06.2014 obtained under Para 4.7 of HBP (Vol.I).

Shri,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 04/24/040/00057/AM15 to this office for ratification of norms. The matter has been considered by Norms Committee - I. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Item

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

70

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Daewon India for ratification of norms of AA no 0410158756 dt 19-06-14

DES-I, DGFT may kindly refer to the above mentioned licence of M/s Daewon India. The firm may be asked to submit information as was sought for AA no 0410156226 dt 14-03-14 vide this office letter of dated 18-06-14.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
20-08-14

DGFT (FTDO, DES-I
Deptt. of HI, UO No 3(74)/14-TSW(B) 10 dated 22/8/14

24/8/14

श्री. मेहर

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: <http://dgft.gov.in>

F.No.01/80/050/00233/AM15/DES-I/ 1466

Dated : 12.09.2014

To M/s. SMC Pneumatics (India) Pvt. Ltd.,
A-4, Sector-88, Phase-II, Noida,
Gautam Budh Nagar-201305 (UP).
Email:info@smcindia.in

Subject: -Ratification of Norms in respect of Advance License No.0510388905 dated 19.06.2014
issued under para 4.7 of HBP (Vol.I) – reg.

Meeting No.10/15 Dated: 05.08.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 05/24/40/00131/AM-15 to this office for ratification of norms. The matter has been considered by norms Committee-I. It is requested to furnish information/details only in respect of the point which has been tick marked below.

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. *Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.*

Import items

Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. *Technical characteristics / part numbers, if any.*
8. *Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the the export products(s).*
9. *Bifurcated quantities of components to be accounted for in the resultant product and the*

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

requirement of components as spares.

Raw Material / Consumables

Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Sheet layout diagram of the material indicating the wastage during blanking.

Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.

Weight of steel, which requires imported welding material, giving break-up of

- i. Steel Plates / Sheets upto 30 mm thickness.
- ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
- iii. Steel Plates / Sheets more than 70 mm thickness.
- iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

2. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No.48 dated 14.11.2002.

3. It is not clear from the details given in application for the Advance Authorization mentioned above to whether its is a case of Physical Exports or Deemed Exports. If the same is Deemed Exports, detailed information alongwith relevant documents be furnished to this office. Further, if supply is against Invalidation letter to an EPCG License, the following details may be provided:

- i) EPCG License number and date
 - ii) CIF value of the license
 - iii) Whether this license was issued under Zero Duty or 3 percent Scheme.
 - iv) Custom Duty saved amount.
 - v) Products to be manufactured
 - vi) How EPCG license holder intends to discharge the EO against the EPCG license.
- Any Information:- Information may please be provide a per DIPP's letter No.12/108/2014-TSW/129 dated 5.8.2014 (copy Enclosed).

5. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to { **Shri Parveen Sharma, DDG, Norms Committee-I, Room No.302, DGFT, Udyog Bhavan, New delhi, Email:parveen.s@nic.in, Office Tele:23061562 Ext.146, Mobile:9871178714**} and copy of the same must be endorsed to the technical authority mentioned below:-

Shri S.K. Jain, DO, DIPP, Room No.428, Udhog Bhavan, New Delhi-110011.

Yours faithfully,

9/12/14 (Priya Ranjan)

Foreign Trade Development Officer
Tele: 2306562/Ext.265
Email:priya.ranjan@nic.in

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Development Officer
(S. 12)

Standard Deficiency Letter

Time Bond

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011. Website: <http://dgft.gov.in>

F.No.01/80/050/00228/AM15/DES-II /450

Dated : 11.09.2014

To

M/s. Rothe Erde India Pvt. Ltd.,
GAT No.429, Vil-Wadivarhe,
Post-Gonde, Tal-Igatpuri,
Nasik-422403 (Maharashtra).

Email:-info.rotheerdeindia@thyssenkrupp.com

Subject: -Ratification of Norms in respect of Advance License No.3110064467 dated 24.06.2014 issued under para 4.7 of HBP (Vol.I) ~ reg.

Meeting No.10/15 Dated: 05.08.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 31/83/40/00070/AM-15 to this office for ratification of norms. The matter has been considered by norms Committee-I. It is requested to furnish information/details only in respect of the point which has been tick marked below.

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.

3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.

Weight of each Export Product.

4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated.
5. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per SI.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the the export products(s).

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

12. Sheet layout diagram of the material indicating the wastage during blanking.

13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.

14. Weight of steel, which requires imported welding material, giving break-up of

- Steel Plates / Sheets upto 30 mm thickness.
- Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
- Steel Plates / Sheets more than 70 mm thickness.
- Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

2. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No.48 dated 14.11.2002.

3. It is not clear from the details given in application for the Advance Authorization mentioned above to whether its is a case of Physical Exports or Deemed Exports. If the same is Deemed Exports, detailed information alongwith relevant documents be furnished to this office. Further, if supply is against Invalidation letter to an EPCG License, the following details may be provided:

- EPCG License number and date
- CIF value of the license
- Whether this license was issued under Zero Duty or 3 percent Scheme.
- Custom Duty saved amount.
- Products to be manufactured
- How EPCG license holder intends to discharge the EO against the EPCG license.

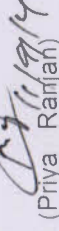
4. Any Information:-

5. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to { **Shri Parveen Sharma, DDG, Norms Committee-I, Room No.302, DGFT, Udyog Bhavan, New delhi, Email:parveen.s@nic.in, Office Tele:23061562 Ext.146, Mobile:9871178714**} and copy of the same must be endorsed to the technical authority mentioned below:-

~ Shri S.K. Jain, DO, DIPP, Room No.428, Udhog Bhavan, New Delhi-110011.

Yours faithfully,


wlf


27/11/14
(Priya Ranjan)

Foreign Trade Development Officer
Tele: 2306562/Ext.265
Email: priya.ranjan@nic.in

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhavan, New Delhi-11

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DESIGN SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN,
NEW DELHI-110011: Website: <http://dgft.gov.in>

F.No.01/80/050/397/AM10/DES V 14692/470

Dated : 16/8/2014

To,

M/s. United Drilling Tools P. Ltd.,
C-41, Sector-81,
Noida,
Distt. Gautam Budh Nagar
(U.P.) PIN-201 305(India)
(E.mail: info@uniteddrilling.com))

Subject :- Ratification of the norms in respect of Advance Licence No.0510249707 dated 22.09.2009 obtained under Para 4.7 of HBP(Vol.I). **Meeting No.10/15 Date:05.08.2014**

Sir,

Please refer to this office letter dated 20.06.2014 and your letter dated 15.07.2014 requesting you to furnish essential certificate from duly authorized officer of DGFTS to the effect that the goods are required for petroleum for petroleum Operations. In this regard, it is reiterated that production /requirement of essential certificate is required for ratification of norms in respect of Advance Authorization No.0310557677 dated 29.01.2010. The need of production of certificate issued from the O/o the Directorate General of Hydro Carbons, in this case, the position has been explained in details at para 2 and 3 below.

2. The Committee noted that PC-VI section has intimated vide their OM No. 01/92/180/MISC./AM-13/PC-VI/11 dated 11.04.2014 that the issue has been examined in consultation with TRU, Department of Revenue, Ministry of Finance. The TRU, MOF, vide its O.M.No.354/148/2013-TRU dated 28.2.2014 has been clarified. "Under Notification No. 12/2012-Customs, dated 17.3.2012 (Sl. No. 356 of the Table) goods specified in the list 13 and imported in connection with petroleum operations are exempt from BCI and CVD subject to fulfilment of the condition No. 41 of the said notification. Condition No. 41 has several provisions, one of them being production of an essentiality certificate from DGI, Hydrocarbons. In view of this, goods supplied by Seamless Pipes & Tube Industry against ICB to ONGC & OIL shall be eligible for excise duty exemption provided such goods find mention in List 13 of the notification No. 12/2012-Customs & the condition No. 41 of the Customs notification are fulfilled. Thus, in order to avail of central excise exemption vide Sl. No. 336 of the notification No. 12/2012-CF, dated 17.3.2012, the domestic supplier of seamless tubes and pipes shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said are required for petroleum operations". Under Para 8.3 of FIP, TID exemption is one of the deemed export benefits for these supplies. Second benefit is Advance Authorisation.

3. You are, therefore, again requested to furnish the aforesaid certificate from a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India within 3 weeks from the date of issue of this letter for

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



253 8.10.321

September 12, 2014

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SINGH RD/DY. NAGAR
[RECEIVED] DIRECTOR GENERAL OF FOREIGN TRADE
GOVERNMENT OF INDIA

Sreen Sharma, Dy. DG

✓ Kind Attn : Mr. Parveen Sharma, Dy. DG

~~12/15~~

In this connection, we wish to inform that we had already requested our customer, M/s. ONGC to recommend the application for issuance of Essentiality Certificate to the Director General of Hydrocarbons (DGH).

Thanking you, we remain,

10

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
110003 Bhawan, New Delhi-11

Registered Office:
L&T House, n. M. Marg
Baillard Estate
Mumbai - 400 001, INDIA

[illegible]

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 16/09/2014 - Case No. A/R-19 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310736870 dated 06.06.2013)

Keeping in view the detailed calculations submitted by the firm for requirement of
"Paint" (import item at Sl.No.8), norms ratified in NC meeting No. 19/80 dated 10.12.2013
may be modified as under:

1. Description of import item at Sl. No. 8 may be modified as Paint (Kilncoat 2100)
and its quantity may be allowed as 24093 Litres inclusive of 10 % wastage.
2. Import item at Sl. No. 9 may be allowed within 1% of FOB value of exports.

Norms committee may take a view

Norms Committee I

DIPP No. 12/126/2014-TSW/19-A/R dated 16/09/2014



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(S. K. Jain)
Development Officer



DES-1

SN 331

Time Bound

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

DIRECTORATE GENERAL OF FOREIGN TRADE

DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:

NEW DELHI-110011: Website: <http://dgft.gov.in>

F.No.01/80/50/00381/AM14/DES-II 905

Dated: 18.07.2014.

To,

M/s. Thermal Systems (Hyderabad) Pvt. Ltd.,
IDA Bollaram, Jinnaram Mandal, Medak Dist.,
Hyderabad-502 325.
Email: info@thermalindia.com

Subject:-

Ratification of the norms in respect of Advance License No.0910057710 dated
25.09.2013 obtained under Para 4.7 of HBP (Vol.I).

Sir,

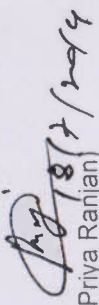
Please find enclosed a copy of DHI's UO No.3(13)/12/TSW(B)/3 dated 2.7.2014 requesting you to provide certain information for ratification of norms of subject advance authorization.

2. You are, therefore, requested to furnish the requisite details/information mentioned in the above referred letter within three weeks from the date of issue of this letter with a copy marked to the concerned technical authority i.e. Shri K.K. Tiwari, IA, DHI, Udyog Bhawan, New Delhi. Please ensure that the requisite details/information should be reached to the concerned technical authority and this office by the time specified above, failing which the application shall be liable to be rejected without any further notice to you.

Yours faithfully,



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

gc  18/7/2014

(Priya Ranjan)
Foreign Trade Development Officer
Tel.: 23061562 Ext.265
E-mail: priya.ranjan@nic.in

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

D12

Subject: Application of M/S Thermal Systems (Hyderabad) for
ratification of norms of Lic no 0910057710 dt 25-09-13

DES-I, DGFT may kindly refer to the above mentioned licenses
of M/S Thermal Systems (Hyderabad) on the subject mentioned
above. Firm's reply of dated 01-06-14 has been examined. The
reply is incomplete. The firm has not submitted following
information.

1. Justification of quantity of import of item no 4(Ceramic fiber
paper). The firm has only given the use. It has also mentioned
that some quantity will be used as spares. So the firm to give
quantity required as raw material & its calculation with
quantity required for spares.

2. The firm has not given the details of Accessories proposed for
export with items required for manufacture of the same.

3. The firm had earlier given export weight to be 50.5 MT.(F/X)
Now the firm has stated the same as 54 MT. Justification for
the same.

The above issues with the approval of IA(KKT).

[Signature]
B.C.Nayak
Development Officer

30/06/14

DGFT, FTDO, DES-I
Deptt. of HI, UO No3(13)/12/TSW(B) 3 dated

[Signature]
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

[Signature]
02/07/14
Sh. BS

28/9/2014
9/10

SN-333
A/R-59-233
159

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: <http://dgft.gov.in>

F.No.01/80/050/00314/AM14/DES-I/1400

Dated: 4/9/14

To,

M/s. Usha Martin Ltd;
2A, Shakespear Sarani,
Kolkata-700071.
(-mail: ksarkar@ushamartin.co.in)

Subject:- Revision of the norms in respect of Advance License No. 0210192100 dated 22.07.2013 obtained under Para 4.7 of HBP (Vol.I).

Sir,

Please refer to your letter dated 08.07.2014 on the above mentioned subject and RA under their file No. 02/24/040/0051/AM14 to this office for ratification of norms. The matter has been considered by Norms Committee - I.). DHI has directed to provide information **only in respect of the point which has been tick marked below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).

2. Detail technical note on manufacturing process including the relevant flow sheet.

3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.

4. Weight of each Export Product.

5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.

8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).

9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

12. Sheet layout diagram of the material indicating the wastage during blanking.

13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.

14. Weight of steel, which requires imported welding material, giving break-up of

- i. Steel Plates / Sheets upto 30 mm thickness.
- ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
- iii. Steel Plates / Sheets more than 70 mm thickness.
- iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

2 It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports.. In case of deemed export complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant Para of FTP, PAC etc may be furnished. Further, if the supply is against Invalidation letter to an EPCG license, the following details may be provided:-

- (i) EPCG licence number and date.
- (ii) CIF value of the licence.
- (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
- (iv) Custom duty saved amount.
- (v) Products to be manufactured.
- (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

3. ✓ Any other information:

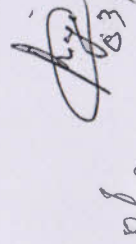
As per the enclosed DHI U.O. Note No. 3(73)/13-TSW(B)/11 dated 28.08.2014.

3. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below:

✓ Shri K.K.Tiwari, Industrial Advisor, Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

Yours faithfully,

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


(Priya Ranjan)
Foreign Trade Development Officer
For Director General of Foreign Trade
Tele. No. 2301 1562 /Ext.146
E-mail: parveen.s@nic.in
Mobile No. 9871178714

Shri K.K. Tiwari

159 238

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry

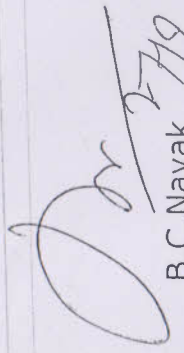
TSW(B) Section

Subject: Application of M/S Usha Martin for ratification of norms of licence no 0210192100 dt 22-07-13.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Usha Martin. The firm's representation of dated 08-07-14 has been examined. The firm may be asked to submit following information regarding import items.

1. Item no. 45, 46, 94 to 96- these are seamless tubes. The firm has sought wastage in the range of 60 % to 82%. The firm may be asked to submit the calculation of the requirement along with the wastage supported by dimensional engineering drawing with dimensions suitably highlighted.
2. Item no. 2, 32, 33& 36 and 79 to 86 - quantity of import (Number) is less than number of export quantity. The firm has to justify the reason with documentary evidence.
3. Item no 38- quantity of import (Number) is less than number of export quantity. The firm has to justify the reason with documentary evidence.

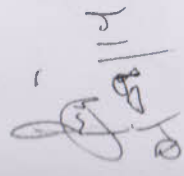
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B.C. Nayak
Development Officer

FTDO, DES-I, DGFT
Deptt. of HI, UO No 3(73)/13-TSW(B) | | dated 28/8/14.



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


28/8/14



GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: <http://dgft.gov.in>

F.No.01/80/050/71/AM14/DES-I/ 1625

To.

M/s. Vem Technologies P. Ltd;
8-48/1 Bachupally Industrial I Area;
Via Miyapur X Road;
Qutubullapur Mandal,
Ranga Reddy District,
Hyderabad-500072(A.P.).
(Sales@vemtechnologies.com,
rajareddy@vemtechnologies.com)

Dated: 9/9/2014

Subject:- Request for ratification of norms in respect of Advance Authorization Nos.
0910054916 dated 04.02.2013 obtained under Para 4.7 of HBP (Vol.I).
Meeting No.10/15 dated 05.08.2014

Sir,

Please refer to your letter dated 08.07.2014 on the above mentioned subject. The matter has been considered by Norms Committee – I. It is requested to furnish information / details only in respect of the point which has been tick below.

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

Technical characteristics / part numbers, if any.

8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

PARVEEN SHARMA
Dy. Director General
Directorate of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the Development Commissioner
Micro Small & Medium Enterprises

MECHANICAL DIVISION

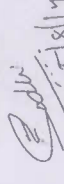
30(58)/13-ME

Subject: Fixation of Adhoc norms for export of Ring and other Engg items against advance authorisation no 0910054916 dated 04.2.2013 for M/s Vem Technologies Pvt Ltd.

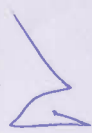
Reply received from unit does not cover all the points of the deficiency letter dated 29.08.13. Also the following information is required to be submitted by the unit:-

- Blank size and no. of items that are manufactured from each blank.
- Drawings with dimensions of each product of the assembly and the full assembly to be submitted.
- The weight of one unit of fin locker (as determined by the details given in the letter), comes out to be 3.71 kg while the weight of one unit mentioned in the application is 5.2 kgs. Unit to clarify the same.
- The weight of one unit of servo unit (as determined by the details given in the letter), comes out to be 4.65 kg (excluding servo control assembly) while the weight of one unit mentioned in the application is 12 kgs. Unit to clarify the same.
- Weight of one unit of servo control assembly.
- Justification for such high wastage.

This issue with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Priya Ranjan.FTDO. DGFT Udhog Bhawan. New Delhi
O/o the DC (MSME) UO note No 30(58)/13-ME dated 05.08.2014


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

12. Sheet layout diagram of the material indicating the wastage during blanking.

13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.

14. Weight of steel, which requires imported welding material, giving break-up of

- Steel Plates / Sheets upto 30 mm thickness.
- Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
- Steel Plates / Sheets more than 70 mm thickness.
- Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc..

- 2 It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports.. In case of deemed export complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant Para of FTP, PAC etc may be furnished. Further, if the supply is against Invalidation letter to an EPCG license, the following details may be provided:-

- EPCG licence number and date.
- CIF value of the licence.
- Whether this licence was issued under Zero duty or 3 per cent Scheme.
- Custom duty saved amount.
- Products to be manufactured.
- How EPCG licence holder intends to discharge the EO against the EPCG licence

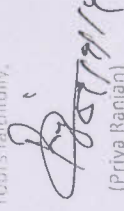
3. v Any other information:

As per enclosed copy of DC,MSME U.O. Note No. 30(58/13-ME dated 05.08.2014.

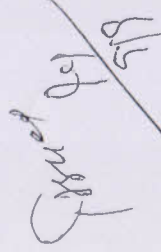
4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below:

Sh. K.S.Sodhi, Asstt. Director, DC (MSME), 7th Floor Nirman Bhawan, New Delhi.

Yours faithfully,



(Priya Ranjan)
Foreign Trade Development Officer
For Director General of Foreign Trade
Tele. No.23061562 Ext. 265
E-mail: priva.ranjan@nic.in



PARVEEN SHARMA
Dy. Director General
Directorate of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

163 SN 334
A/R-G

D/H/G-9.14 SN 268
A/R-G

Office of the Development Commissioner
Micro Small & Medium Enterprises

MECHANICAL DIVISION

30(58)/13-ME

Subject: Fixation of Adhoc norms for export of Ring and other Engg items against advance authorisation no 0910054916 dated 04.2.2013 for M/s Vem Technologies Pvt Ltd.

Reply received from unit does not cover all the points of the deficiency letter dated 29.08.13. Also the following information is required to be submitted by the unit:-

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This issue with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Priva Ranjan, FTDO, DGFT Udhvog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(58)/13-ME dated 05.08.2014


PARVEEN SHARMA
Director General Trade
Dy. General of Foreign Trade
Ministry of Commerce, New Delhi-11
Udyog Bhawan,

(164)
Department of Industrial Pol
(TSW) ion

NC Meeting dated 16/09/2014 - Case No. A/R-71 (M/s Videocon Industries Limited) (Advance Authorization No. 0310539647 dated 29.09.2009)

Advance Authorization may be ratified as under :

1. Total net of export products may be specified as 278.5 MT.
2. Quantities of import items at Sl. No. 1, 10 & 13 to 18 may be allowed on net to net basis with accountability clause.
3. Word "Relevant" may be prefixed with the description of import items at Sl. No. 2, 4 & 8.
4. Quantities of import items at Sl. No. 2 to 4, 6 to 9, 19 & 20 may be allowed on net to net basis as claimed by the firm.
5. Quantity of import item at Sl. No. 5 may be allowed as per packing policy.
6. Import items at Sl. No. 11 & 12 put together may be allowed upto 0.5 % of FOB value of exports

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/126/2014-TSW/71-A/R dated 16/09/2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

SUMMARY OF THE CASE FOR PLACING IT BEFORE NC-I

NORMS COMMITTEE - I

Case No. C - 05	M/s. MTAR Technologies	F.No.01/80/162/00462/AM13/DES-I/
ALC Meeting	Pvt. Ltd., Hyderabad	Request for fixation of input output wastage ad-hoc norms for the export product "Oil & Gas Exploration Components and Aero Space Parts" in respect of 100% EOU
No. 13/15		
Date: 16-03-2014		

Subject: Request for fixation of input output wastage ad-hoc norms for the export product "Oil & Gas Exploration Components and Aero Space Parts" in respect of 100% EOU -reg.

M/s. MTAR Technologies Pvt. Ltd., Hyderabad has submitted their request by e-mail for fixation of input output wastage ad-hoc norms for the export product "Oil & Gas Exploration Components and Aero Space Parts" in respect of 100% EOU. The case was considered by Norms Committee in its meeting No.06/15 held on 10.06.2014 and decided to approve the case.

2. NC decision was conveyed to RA/Firm vide this office letter dated 22.07.2014.

3. Firm has submitted their request by e-mail dated 30.07.2014, as per para (ii) of the directions given by the norms committee, the scrap Input Output norms for MTAR in oilfield are to be fixed as per the 'Team Report' given after visit of M/s. Botil Oil, Manesar on 31.03.2012 by Shri K.K. Funda, Asstt. Director, Mr. G. Parathasarathi, Dy. DGFT and Mr. K. k. Tiwari, I.A. They have studied the team report as attached by DGFT office and subsequently spoken to the Commercial Manager of Botil Oil - Mr. Chandrashekar and pointed out report permits 1/2 inch and 3/4 inch allowance on length and OD for seamless tubes as Botil Oil.

4. However, the nature of their input material is Solid Bar stock and NOT tubes as is being used by M/s. Botil Oil. Their product line for oilfield is such that procuring material in tubes is not possible due to the required straightness and surface finish and due to the high criticality involved. It is also not commercially viable because of size and volume, because of which their MNC customers have accepted and approved manufacturing from solid bars.

5. In this regard, their input material is totally different from what is being used at Botil, they have requested to define their scrap norms separately and to accept the existing input output ratio to enable them to continue working with multinational oilfield companies.

6. Representation by e-mail dated 30.07.2014 & 05.09.2014 received from M/s. MTAR Technologies Pvt. Ltd., Hyderabad is enclosed with agenda and the same to be forwarded to DHI for their examination and comments.

PARVEEN SHARMA

Dy. Director, General

Directorate of Foreign Trade

Ministry of Commerce & Industry

Ministry of Commerce & Industry

Udyog Bhawan, New Delhi

in the evening after meeting

Dy DAFA (NC-I)

The same was sent to me on 16th Sep (date of

other file. The same was placed in some

for deciding the case please. 16/9

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